

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

PT (41) 51

AT HYDERABAD

C.A. 913/97.

Dt. of Decision : 23-07-97.

R. Appa Rao

.. Applicant.

Vs

1. The Commander,
Works Engineer, MUDPort,
Secunderabad.
2. The Chief Engineer,
Hyderabad Zone, MES,
Secunderabad.
3. The Garrison Engineer,
MES, Golconda, Hyderabad-8.



.. Respondents.

Counsel for the applicant

: Mr. K. Venkateswara Rao

Counsel for the respondents

: Mr. V. Rajeswara Rao, Addl. CUSO

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

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GERAL ORDER (FOR HON'BLE SHRI R.RANGARAO) : "MPIM (ADM.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The applicant in this OA while working as Mazdoor under R-3 was issued with a charge-sheet bearing No.158/363/EIC, dated 14-03-95 (Page-15 to the OA) for violation of Rule 3 (i) (iii) of CCS (Conduct) Rules, 1964, ⁱⁿ that he has produced bogus employment registration card. That charge-sheet was enquired into by the enquiry officer and the enquiry officer report was submitted which is enclosed at page-24,25 and 26. A copy of the enquiry report was supplied to the applicant vide memorandum No.158/651/EIC dated 30-04-96 (Page-21 to the OA). While supplying ^{the} enquiry report to the applicant by the memorandum quoted above, the disciplinary authority viz., R-1 has observed that he had provisionally come to the conclusion that the charges framed against the said applicant have been conclusively established. The undersigned, thus proposes to impose on him the penalty of dismissal from service which shall ordinarily be a disqualification for future employment under the Government. The applicant on receipt of that memorandum along with the enquiry report submitted his representation dated 27-05-96 (Page-35 to the OA). On the basis of that the applicant was dismissed from service by the memorandum No.158/759/EIC dated 30-06-97 (Page-13 ~~of~~ to the OA).

3. This OA is filed for setting aside the impugned order No.158/759/EIC dated 30-06-1997 (Page-13 to the OA) issued by R-1 by holding the same as illegal, arbitrary, discriminatory and violative of CCS (CCA) Rules, 1965 and for a consequential direction to re-instate him in service.

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4. The learned counsel for the applicant made the following important points in regard to the conduct of enquiry and awarding of punishment to the applicant herein.

The learned counsel for the applicant submitted that the enquiry report is a common proceedings under Rule-18 of the CCS(CCA) Rules, 1968. As the details of each of the accused employees separate it is essential that the enquiry proceedings should be conducted individually instead of combined enquiry. Thus at the initial stage itself the enquiry was vitiated.

5. The second contention of the applicant in this OA is that the disciplinary authority while forwarding the enquiry report to him had come to a preconceived motion that the applicant is liable to be dismissed from service. Such a preconceived motion is not warranted. The disciplinary authority should decide the case judicially after getting his defence statement on the enquiry report. Till such time the defence statement is not received by the applicant the disciplinary authority cannot conclude or take a preconceived motion in regard to the punishment to be awarded to the applicant. Hence, the proceedings are once again vitiated because of the preconceived motion taken by the disciplinary authority viz., R-1 herein. This has also been indicated in his defence statement which is enclosed at Page-35 to this OA.

6. The third contention of the applicant is that the documents which are relied upon were not supplied to him and was rejected as it is an official record. Such rejection is not warranted as that is all the relied upon document atleast a xerox copy of the document should have been supplied to the applicant. Even that was not done. Hence, the principles of natural justice are not followed in this case.

7. The learned counsel for the respondents brought to our notice that the applicant has refused to sign the statement given by him as can be seen from Annexure-VII Page-33 to the OA. Thus the applicant has not co-operated in conducting the enquiry. But we feel that in case the applicant refused to sign it would have been taken on record on the basis of the witness present in the enquiry room.

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9. In view of the above contention raised by the applicant the learned counsel for the applicant submits that this Tribunal can straight away set aside the ^{order} ~~issue~~ even though no appeal has been filed against the orders of the disciplinary authority. But after exhaustive discussion, the learned counsel for the applicant submitted that his contentions may be noted in the judgement and after that a direction may be given ~~for~~ ^{to} the applicant to file an appeal in this connection and also a direction to the appellate authority to dispose of that appeal within a ^{short} period.

10. In view of the above submission, the following direction is given:-

The applicant should submit a detailed ~~representation~~ ^{application} to the appellate authority including the contentions raised in this OA within a fortnight from to-day. If such ~~representation~~ ^{application} is received the appellate authority concerned should dispose of the same within two months from the date of receipt of a copy of that ~~representation~~ ^{application} taking due note of the observations made as above in the judgement.

11. The learned counsel for the applicant submitted that in view of the draw back in the conduct of the enquiry and issue of the punishment order, the appellate authority may be directed to suspend the impugned dismissal order. We do not propose to give any direction as prayed for as above. But the applicant is at liberty to make this request to the appellate authority and that appellate authority will decide the course of action necessary to be taken on the basis of his request.

12. With the above direction the OA is disposed of at the admission stage itself. No costs.

मानसित प्रति
CERTIFIED TO BE TRUE COPY

मानसित प्रति
COURT OFFICER
मानसित प्रसातनिक अधिकारी
Central Administrative Tribunal
మానసిత ప్రసాతనిక
HYDERABAD BENCH

(45) 55

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, NEW DELHI, BENCH

AC. UNDERSTOOD

Q.A. 952/97.

Dt. of Decision : 01-08-97.

S. Ramchandran

.. Applicant.

Vs

1. The Comptroller, Works Engineer, Nadiort, Sec'bad.
2. The Chief Engineer, Hyderabad Zone, M/S, Sec'bad.
3. The Garrison Engineer, M/S, Golconda, Hyderabad-E.

.. Respondents.

Counsel for the applicant : Mr. R. Venkateswaran Bac

Counsel for the respondents : Mr. V. Rajeswaran Bac, Advoc. B.Sc.

CO-SYM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADM.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUD.)

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ORDER

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GENERAL ORDER (FOR HON'BLE SHRI R.RAGARAJAN : MEMBER (ADM.))

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondent.

2. The applicant was dismissed from service by order No.158/762/EIC dt. 30-6-97 (Annexure-I). The applicant submits that there are lot of technical irregularities committed by the respondents in issue of the dismissal order. First of all he states that the principles of natural justice is not followed, in that the necessary documents on which the charges ~~was~~ ^{were} framed ~~was~~ ^{were} not supplied to him. Secondly, the learned counsel for the applicant submits that no proper enquiry was conducted. The enquiry has to be conducted in accordance with the rule ~~sec~~ 14 of the CCS(CCA) Rules. It is submitted that the enquiry was conducted under Rule 10 of the CCS (CCA) Rules. Hence the applicant submits that it is a fit case to be considered by the Tribunal without asking the applicant to avail the alternative remedies available to him by filing an appeal to the appellate authority.

3. This OA is filed for setting aside the impugned dismissal order No.158/762/EIC dt.30-6-97 (Annexure-I) issued by Senior Works Engineer, (R-1 herein) by holding the same as arbitrary, illegal, violative of ~~any~~ CCS(CCA) Rules, 1965 and Articles 15 and 16 of the Constitution of India and principles of natural justice and/or a consequential direction to reinstate him in service.

4. The contentions made in this OA are to be considered by the appellate authority who is ^a quasi judicial authority. We have no doubt in mind that the quasi-judicial authority will ~~not~~ consider ^{fully} his contentions while disposing of his appeal. Though the Bench ~~can~~ ^{can} decide ~~to~~ ^{not} ~~commence~~ this OA, even though the applicant has not availed the alternative remedies available, we feel that the applicant will have a quick ^{relief} ~~relief~~ by appealing against the orders.

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of the dismissal to the appellate authority. Further assist the applicant we also feel that a time bound schedule may be given in this case for disposal of his appeal.

5. In view of the above, the applicant if so advised may file a detailed appeal to the appellate authority including all the available contentions to him within a period of one month from the date of receipt of a copy of the judgement. If such an appeal is received by the concerned appellate authority then that appellate authority should dispose of the appeal in accordance with law giving detailed speaking order on the contentions raised by him within a period of two months from the date of receipt of that appeal.

6. The OA is ordered accordingly at the admission stage itself. No costs.

प्रमाणित प्रति
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माध्यमिक अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
हैदराबाद बायपांड
HYDERABAD BENCH

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD BENCH
AT :: HYDERABAD

O.A.NO.952/97

Dt. of Decision : 01.03.1997

S.Ramachandran

... Applicant

V S.

1. The Commander, Works Engineer,
Mudfort, Secunderabad.
2. The Chief Engineer, Hyderabad Zone,
MES, Secunderabad.
3. The Garrison Engineer, MES,
Golconde, Hyderabad-8. ... Respondents

Counsel for the Applicant : Mr. K.Venkatesvara Rao

Counsel for the Respondents : Mr.V.Rajeswara Rao, Addl.CGSC

CORAM

The Hon'ble Sri R.Rangarajan, Member (Admn.)

The Hon'ble Sri B.S.Jai Parameswar : Member (Judl.)

ORDER

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Venkateswara Rao, learned Counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. The Applicant was dismissed from service by order No.158/762/EIC dt. 30.6.97 (Annexure-I). The Applicant submits that there are lot of technical irregularities committed by the respondents in issue of the dismissal order. First of all he states that the principles of natural justice is not followed, in that the necessary documents ~~on~~ on which the charges were framed were not supplied to him. Secondly, the learned counsel for the applicant submits that no proper enquiry was conducted. The enquiry has to be conducted in accordance with the rule 14 of the CCS(CCA) Rules. Inspite of that the inquiry was conducted under Rule 13 of the CCS(CCA) Rules. Hence the applicant submits that it is a fit case to be considered by this Tribunal without asking the applicant to avail the alternative remedies available to him by filing an appeal to the appellate authority.

3. This O.A. is filed for setting aside the impugned dismissal order No.158/762/EIC dt.30.6.97 (Annexure-I) issued by Commander Works Engineers (R-1 herein) by holding the same as arbitrary, illegal, violative of CCS(CCA) Rules, 1965 and Articles 14

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and 15 of the Constitution of India and principles of natural justice and for a consequential direction to reinstate him in service.

4. The contentions made in this OA are to be considered by the appellate authority who is a quasi judicial authority. We have no doubt in mind that the quasi judicial authority will consider all his contentions fully while disposing of his appeal. Though the Bench can decide this OA, even though the applicant has not availed the alternative remedies available, we feel that the applicant will get a quick relief by appealing against the orders of the dismissal to the appellate authority. To further assist the applicant we also feel that a time bound schedule may be given in this case for disposal of his appeal.

5. In view of the above, the applicant if so advised may file a detailed appeal to the appellate authority including all the available contentions to him within a period of one month from the date of receipt of a copy of the judgement. If such an appeal is received by the concerned appellate authority then that appellate authority should dispose of the appeal in accordance with law giving a detailed ~~exp~~ speaking order on the contentions raised by him within a period of two months from the date of receipt of that appeal.

6. The OA is ordered accordingly at the admission stage itself. No costs.

// TRUE COPY //

(Signature) 28/8/17
अनुचाल विकारी
Section Officer
Andhra Pradesh Administrative Tribunal
Central Administrative Tribunal
Hyderabad

~~REPORT OF THE PRESENTING OFFICER~~

~~PTT/USI~~

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I, MEF-148238, Shri D Subramani, AS P/T of CB (North) Secunderabad been appointed by CWS Secunderabad vide order No 158/553/EIC dated 02 May 95 as Presenting Officer to present the case in support of the Articles of charges framed against the individuals listed at appendix 'A'.

The list of documents are presented before the Inquiry Officer is enclosed as Appendix 'B'.

Since the charges are proposed to be proved on documentary evidence and no witnesses are included in the Articles of charges, no witness is being produced. I hereby also produce the Defence Statement submitted by the officials listed in Appendix 'A'.

The individuals listed in Annexure I give their statement before the Inquiry Officer but they refused to sign the statement given by them.

The individuals listed in Annexure II have refused to give their statement and also refused to sign.

Two individuals listed in Annexure III have given their statement and also signed the statement given by them.

All the individuals appeared for the Inquiry have demanded to handover the documents submitted by them at the time of appointment and the requirement was rejected by the Inquiry Officer being official documents as per rule. However the individuals were given opportunity to see the documents submitted by them at the time of appointment, but they refused to see the documents and wanted to handed over to them and the same was rejected.

As per Rule 14(8) of CCS (CCW) Rules 1965, the individuals were given opportunity to employ Defence Assistance by the Inquiry Officer. But none of them employed any Defence assistance till completion of Oral Inquiry.



During the Oral Inquiry and presentation of case by the Presenting Officer, the individuals appeared before the Inquiry have admitted that they have received the memorandum of charges and replied to it.

All the individuals before the inquiry stated that they are not guilty against the charges framed against them.

Station : Secunderabad
Dated : 30 Mar 96.

SD/-x
CIVIL. D. SURAHANA
AS P/R
GE (Morti) Secunderabad
Presenting Officer.

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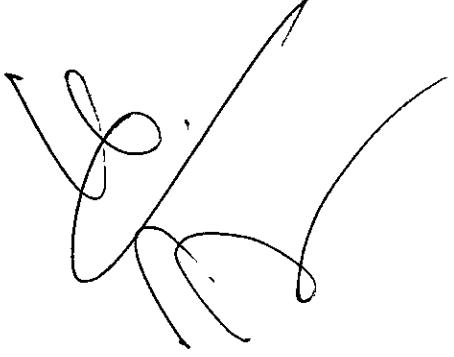
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Sl No	GES No, Name and designation	Unit
1.	MES/180851 Shri Khaja Ateeq Ahmed,Maz	CE(North) Secunderabad
2.	MES/180840 Shri F Mallorham,Maz	-do-
3.	MES/180828 Shri H Srinivasa Rao,Maz	-do-
4.	MES/143385 Shri K Krishna Rao,Maz	-do-
5.	MES/143384 Shri S Jagdish,Maz	-do-
6.	MES/143382 Shri B Sanjoova Rao,Maz	-do-
7.	MES/143376 Shri K Devaiah,Maz	-do-
8.	MES/143377 Shri B labu, Maz	-do-
9.	MES/180862 Shri V Baghurem,Maz	-do-
10.	MES/143369 Shri D Ganeshwar,Maz	-do-
11.	MES/143374 A Gopi, Maz	-do-
12.	MES/143381 Shri D Yadaviri,Maz	-do-
13.	MES/143387 Shri K Shivalinga,S/Wala	CE (North) Secunderabad
14.	MES/143373 Shri H Nathaniel,Maz	-do-
15.	MES/141345 Shri K. R. Srihari,Maz	CE (South) Secunderabad
16.	MES/141367 Shri G Nallu Noddy, Maz	-do-
17.	MES/141361 Shri G Vijay Kumar,Maz	-do-
18.	MES/141363 Shri G Palraj,Maz	-do-
19.	MES/141351 Shri P Venkatesh,Maz	-do-
20.	MES/141362 Shri D Venkateswamy,Maz	-do-
21.	MES/141366 Shri P Laxminarayana, Maz	-do-
22.	MES/141365 Shri Satyanarayana,Maz	-do-

Sl. No	Name and designation	Unit
23.	M.S/141343 Shri B Pamulu, IAS	GA (South) Secunderabad
24.	M.S/141374 Shri G Krishna, IAS	-do-
25.	M.S/141357 Shri S Ravinder, IAS	-do-
26.	M.S/141344 Shri B Ashok, IAS	SE (North) Secunderabad
27.	M.S/141369 Shri K Satyanarayana, IAS	-do-
28.	M.S/141349 Shri K Vijay Kumar, IAS	-do-
29.	M.S/141360 Shri B Namash, IAS	-do-
30.	M.S/141353 Shri B Shankar, IAS	-do-
31.	M.S/141391 Shri B Yadaiah, Chowkidar	GA (South) Secunderabad
32.	M.S/141329 Shri K Yadagiri, S/Wala	GA Golconda
33.	M.S/141320 Shri V Chanderla, IAS	-do-
34.	M.S/141425 Shri Mizahmed, IAS	-do-
35.	M.S/180862 Shri Jaffer Ahmed Khan, IAS	-do-
36.	M.S/144423 Shri B Balraj, IAS	-do-
37.	M.S/144420 Shri A Krishna, IAS	-do-
38.	M.S/14132 Shri S Rama Chandran, IAS	-do-
39.	M.S/144431 Shri N Yadagiri, IAS	-do-
40.	M.S/144419 Shri Bappa Rao, IAS	-do-
41.	M.S/144411 Shri Tuljaram, S/Wala	-do-
42.	M.S/141358 Shri Narasing Rao, IAS	GA (P) (Y R&D Chendravengunta)

LIST OF DOCUMENTS

1. Letter No N3/3874/91 dated 10 Jan 92 issued by Shri Deepak Kumar Panwar, IAS, Commissioner of Employment and Training.
2. CWE (AF) Secunderabad Letter No 12020/136/EIC dated 01 Apr 92.
3. Chief Engr, Hyderabad Zone, Secunderabad Letter No 10043/AF/26/198/EIC dated 09 Apr 92.
4. Chief Engineer, Hyderabad Zone, Secunderabad Letter No 10043/AF/26/198/EIC dated 24 May 92.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA NO: 1354 OF 1997

BETWEEN:

Shri R Appa Rao APPLICANT

AND

1. Chief Engineers (Fy)
Hyderabad
Secunderabad
2. Commander Works Engineers
Mudfort, Secunderabad RESPONDENTS

COUNTER AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS

1. I, IC-30332Y Col CS Tiwari, S/O Late Shri KD Tiwari aged 41 years, occupation CWE, Secunderabad R/O Secunderabad do hereby solemnly affirm and state as follows :-
2. I am the commander works Engineers, and Respondent No. 2 and as such I am fully acquainted with all facts of the case. I am filing this counter affidavit on behalf of all the Respondents having been authorised to do so. The material averments in the OA are denied save those that are specifically admitted hereunder. The applicant is put to strict proof of all such averments except those that are specifically admitted hereunder :-
3. It is submitted that the charges made against the applicant vide charge memo dated 14-3-1995 are : That the applicant has produced bogus employment registration card at the time of recruitment and the bogus employment registration card contains the Date of birth of the applicant and the School where he has studies and the qualifications, and the same are not tallying with documents held by the employment exchange (Labour) Hyderabad and thus failed to maintain absolute integrity and acted in a manner of

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9-1-95

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ATTESTER

George Joseph
(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.

Tiwari
DEPONENT

CS Tiwari
Col
Commander Works Engineers
Secunderabad

unbecoming of a Government servant thereby he has violated the provisions under Rule - 3(1) and (111) of CCS conduct rules 1964. The basis and evidence of the said allegation is that Sri Deepak Kumar Panwar, IAS Commissioner of Employment and Training, Hyderabad have called for the identity cards submitted by the applicant at the time of recruitment and he has verified that card with the original particulars available with the employment exchange records and thus he find that the particulars mentioned in the employment card produced by the applicant and the particulars dept by the employment exchange are different in respect of date of birth, school of study and qualifications. (Copy of the employment card produced by the applicant is filed as Annexure R-I). The matter cameup due to the complaint ~~made~~ made to the Lok Ayukta, Andhra Pradesh alleging illegal solution and on that basis the Commisioner of employment and training made enquiry. A copy of letter dated 10-1-92 is filed as Annexure R-II.

4. In view of the above discrepancy the Commissioner of Employment and Training took up the case with the Secretary, Ministry of Defence, Government of India and requested him to take disciplinary action against the applicant. Accordingly on verification of the documents the Engineer in Chiefs Branch, Armed Headquarters, New Delhi ordered to initiate disciplinary action against the applicant.

5. It is respectfully submitted that pursuant to the charges made against the applicant, he could not prove his innocence but he resorted to all sorts of technical pleas alleging irregularities in the enquiry initiated against the applicant. Sofar as the basis allegation of producing false employment card is concerned, there is no satisfactory answer from the applicant. It is further respectfully submitted

ATTESTER

(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.



T. L. S.

DEPONENT

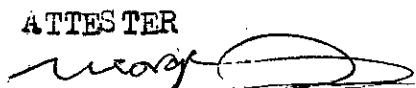
(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

that in service matters, it is not the mere technical grounds that would vitiate the enquiry and it would be relevant whether any evidence is there or not on record to substantiate the allegations made in the charge-sheet. In this respect, the respondents are relying on the decisions given by the Apex Court reported in AIR 1977 SC 1512 to 1514 State of Haryam Vs Rathom Singh and 1966 SCC(LS) Page 80 B.C. Cheturvedi Vs Union of India and others. The relevant para in Cheturvedi case is para No. 18 which is extracted below:

"A review of the above legal position would establish that the disciplinary authority and on appeal the appellate authority, being fact-finding authorities have exclusive power to consider the evidence with a view to maintain discipline. They are invested with the discretion to impose appropriate punishment keeping in view the magnitude or gravity of the misconduct. The High Court/Tribunal, while exercising the power of judicial review, cannot normally substitute its own conclusion on penalty and impose some other penalty. If the punishment imposed by the disciplinary authority or the appellate authority shocks the conscience of the High Court/Tribunal, it would appropriately mould the relief, either directing the disciplinary/appellate authority to reconsider the penalty imposed, or to shorten the litigation, it may itself, in exceptional and rare cases, impose appropriate punishment with cogent reasons in support thereof."

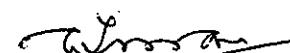
In the instant case the Hon'ble Tribunal may appreciate the allegation against the applicant is of serious nature and it cannot be a nominal mis-conduct/offence committed by the applicant.

ATTESTER



(P. GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.

DEPONENT



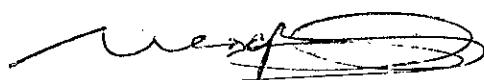
(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

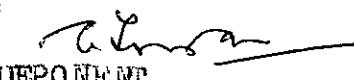
6. It is further submitted that the applicant has submitted an appeal dated 5th August 1997 to the appellate authority raising several grounds. The appellate authority vide its order dated 30th September 1997 has answered all the main grounds raised in the appeal by the following:

- (a) The inquiry officer conducted inquiry for each individual separately as envisaged in Sub Rule (2) of Rule 14 of CCS(CO&A), Rules 1965 only and did not enforce Rule 18 of CCS(CO&A) Rules 1965.
- (b) In case the Charged Official was in need or he really required any of the documents, he could have requested the Inquiry Officer during Inquiry for the same, which he has not done, which could be seen from Inquiry report/ proceedings.
- (c) The fact is that the documents of date of birth/school and qualifications submitted by the Charged Official at the time of initial appointment are not tallying with the records maintained/available in Employment Exchange. It may be seen that the spirit of the charge has not been diluted.
- (d) The Inquiry officer had asked the charged official only the relevant questions and not incriminating questions as could be seen from the daily order sheet dated 01-3-1996.
- (e) The action taken by the Disciplinary authority in issuing the order of dismissal is based on facts and after carefully going into the details of the whole case, which is well within the provisions of CCS(CO&A), Rules 1965.

So the contentions raised in the appeal are again reiterated in the present OA without any basis.

ATTESTER


(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.


DEPONENT

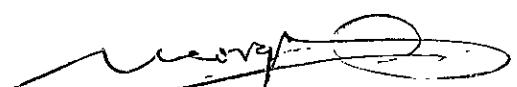
(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

7. In reply to Para 6(a) of OA, it is submitted that the statement made by the applicant that the requisition was sent by the 2nd Respondent is incorrect. The requisition was sent by Commander Works Engineers (Air Force), Secunderabad vide their letter No. 11075/658/E1B dated 30 Jul. 87 and 11075/661/E1B dated 30 July 1987. Copies of the said letters are filed herewith as Annexure RIII and RIV. List of candidates was sent to commander Works Engineers (Air Force), Secunderabad by Department of Employment and Training vide their letter No. G/536/87 dated 16 Sept. 1987.

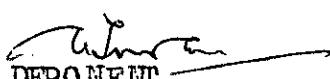
8. In reply to para 6(D) of OA, it is submitted that it is true that no educational qualification was required for recruitment for Mazdoor. However they should have been within 25 years of age and physically fit and healthy, Interview and selection was carried out by Commander Works Engineers (Air Force), Secunderabad and not by the Respondent, as contended by the applicant. A copy of Board Proceedings is filed herewith as Annexure RV.

9. In reply to para 6(c) of OA, it submitted that the appointment was issued by the 2nd Respondent and as per para 2(e) of the appointment order the candidates were asked to produce the original documents in support of age, educational qualifications, caste etc. From the above, it could be seen that no specific qualifications was asked for from the Respondents but they have may proof of their age. At the time of selection/interview the applicant did produce school certificate from the school authorities for proof of age. In this connection, a copy of transfer certificate issued by the school authority is filed herewith as Annexure R vi.

ATTESTER



(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.



DEPONENT

(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

10. In reply to para 6(d) of OA, it is submitted that it is true that the applicant produced school transfer certificate first at the time of interview and then at the time of appointment. Their pleas that department insisted for ~~the~~ educational qualification is incorrect. It is therefore beyond doubt that the candidates produced bogus certificates for proof of their age and thereby secured the appointment in the department.

para 2(k) of the appointment order (copy filed as Annexure R-VII read as follows :-

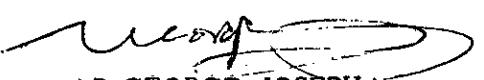
"If any information given or declaration furnished by you proves to be false or if you are found to have wilfully suppressed any materials/information, you will be liable for removal from service and such other action as deemed fit will be taken against you."

It is submitted that the contention of the applicant that he did not have any documents to produce and to explain his case is not tenable. It is the bounden duty of an employee to prove his bonafides whenever his bonafides are in question. In the instant case, the allegation is that the applicant need not have any answer except to raise baseless grounds.

11. In reply to para 6(f) of OA, it is submitted that the contention of the applicant is that the order dated 30th June 1997 was illegal is baseless and it is not in violation of the Article 14, 16 and 21 of the Constitution.

12. In reply to para 6(g, h and i) of OA, it is true that the applicant has filed OA No:913 of 1997 on the file of this Hon'ble Tribunal and the same was disposed off with directions to dispose off the appeal if submitted by the applicant and the same was compiled with by the respondents by an order dated 30th September 1997 by answering the grounds raised by the applicant.

ATTESTER


(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.


DEPONENT

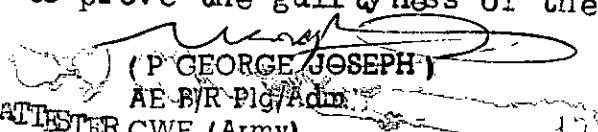
(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

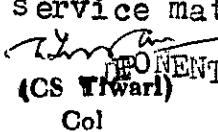
13. In reply to para 6 (j & k) of OA, it is submitted that the contention of the applicant that the appellate authority has not applied his mind is totally false and denied. The appellate authority has passed a speaking order dated 30 th September 1997 by considering all the points raised by the applicant in his appeal as stated supra and the other contentions raised in this para are baseless and not tenable and Judgement cited by the applicant in this para is not applicable to the present case.

14. In reply to para 6(L) of OA, it is submitted that the contentions made in this para are not true and this was answered by the appellate authority order dated 30 th September 1997. The applicant did not make a request for the perusal of the documents which he requires during the enquiry and the contentions contrary to the above fact is not tenable.

15. In reply to para 6(M) of OA, it is submitted that the contentions raised in this para are already considered by the appellate authority. The charges made against the applicant were proved beyond doubt. If the applicant is having any evidence to show that the charges are false, he could have done so before the enquiry authority. However the applicant failed to do so but raising baseless and untenable grounds in the present OA and the same is not tenable. It is not true that the contention of the applicant that the charges levelled against the applicant in the charge memo and the charges referred to in the dismissal order are different one. As stated above the main allegation against the applicant is that he has secured employment in the respondent organisation with bogus employment card which contains vital particulars like date of birth, educational qualifications etc.

16. In reply to para 6(N) of OA, it is submitted that as stated supra whether any evidence is there or not on the record to prove the guiltiness of the employee in service matters and


 (P. GEORGE JOSEPH)
 AE-B/R Plg/Adm
 ATTENDER CWE (Army),
 Secunderabad-3.


 (CS Tiwari)
 Col
 Commander Works Engineers

it is not the technical grounds that would weigh to decide the matter. In the present case the applicant did not answer the main allegation made by the respondents and simply raising some technical and untenable grounds. Hence the contentions in this para are not tenable.

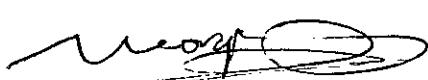
17. In reply to para 6(O) of OA, it is submitted that the decisions cited in this para are not relevant to the facts and circumstances of the case. The other contention that the competent authority did not apply his mind and surrendered his jurisdiction to the higher authority is not correct. It is not true to say that the disciplinary authority had already come to a conclusion about the ~~any~~ punishment while forwarding a copy of the enquiry report.

18. In reply to para 7(P), it is submitted that the contentions raised in this para are already answered in the paras stated supra.

19. In reply to para (Q), it is submitted that the disciplinary order and the appellate order are in order and there is no violation of rules and thus orders are based on the evidence available on record against the basic charge of producing bogus certificates.

20. It is respectfully submitted that is is true that the applicant was working till the day of dismissal from service. The contention of the applicant that the MES Union has hand in the dismissal of the applicant from service is baseless. There is no prejudice caused to the applicant for delay in conducting

ATTESTER



(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE, (Army).
Secunderabad-3.

DEPONENT



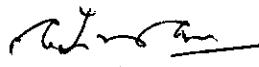
(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

the enquiry since the applicant was continued in service till he was removed from service. When the school certificate is produced in proof of age there is no necessity for medical officer certificate for the same.

In view of the above submissions, there are no merits in the OA. The Hon'ble Tribunal may be pleased to dismiss the OA.

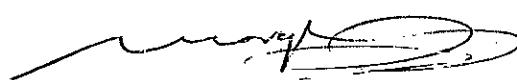
DEPONENT

Solemnly sworn and signed his name on this day of January 1998 before me.

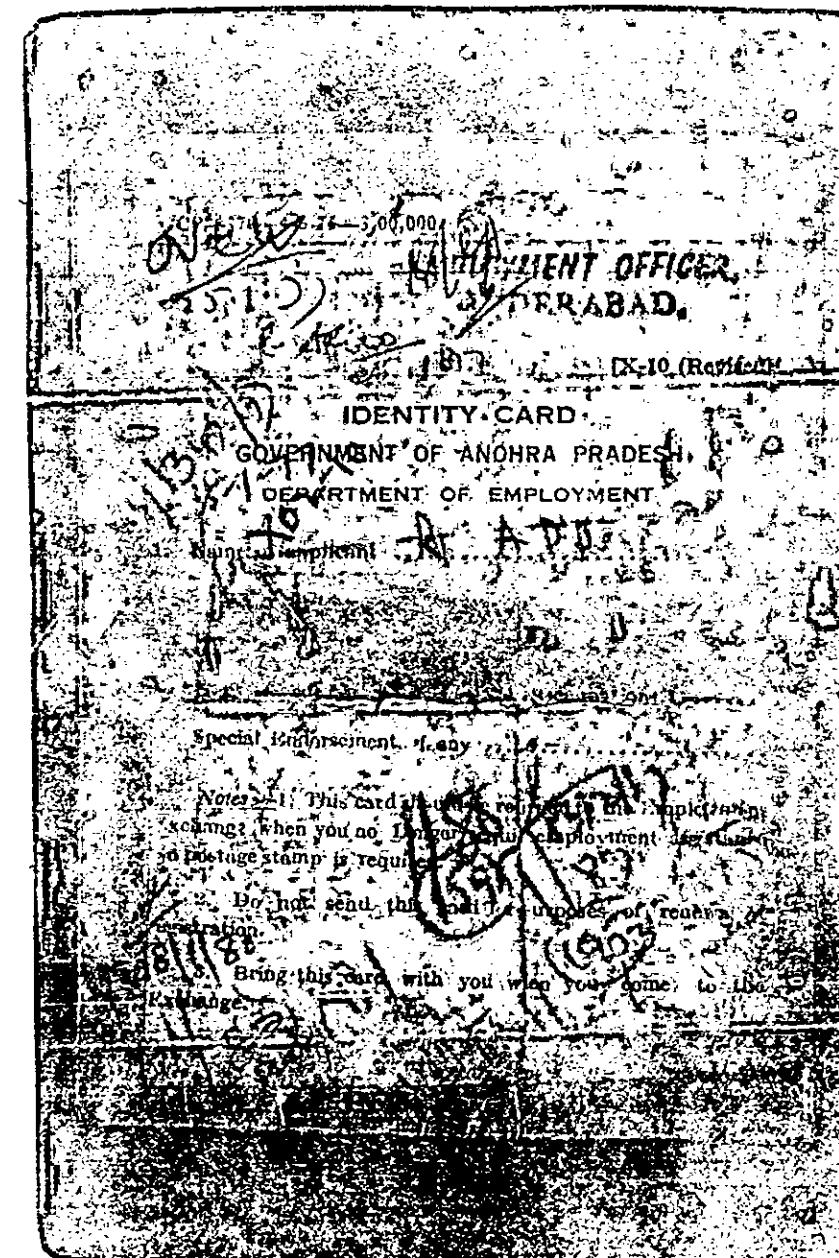
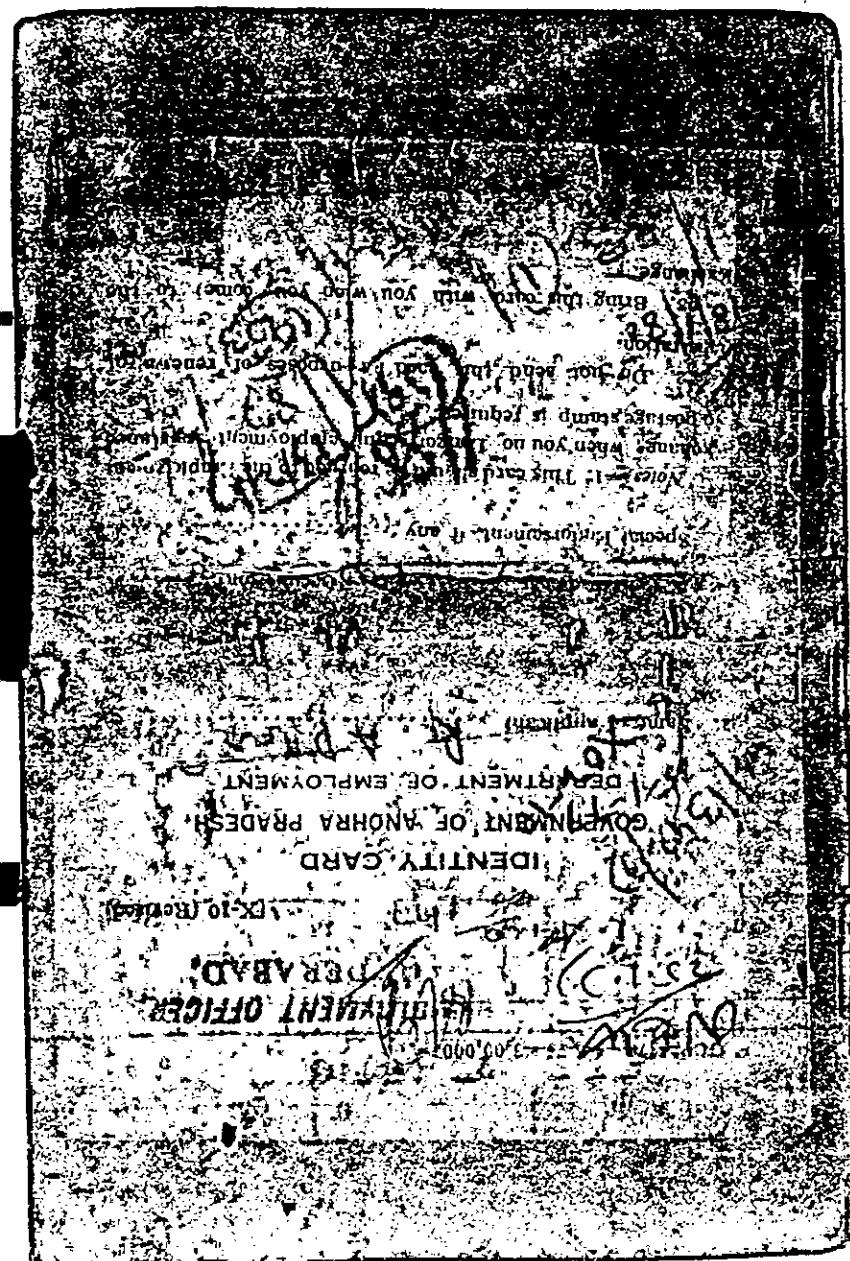

(CS Tiwari)
Col
Commander Works Engineers
Secunderabad

BEFORE ME

ATTESTER


(P GEORGE JOSEPH)
AE B/R Plg/Adm
CWE (Army),
Secunderabad-3.

714



348
75

Government of Andhra Pradesh

From: Sri Deepak Kumar Panwar, I.A.S., Commissioner of Employment and Training, 3rd floor, 'D' Block, BRKR Government Offices Complex, Tankbund Road, Hyderabad-29.

To The Secretary, Ministry of Defence, Government of India, New Delhi.

Letter No. N3/3874/91, dated 10-1-92.

Sir,

Sub:- Recruitment of Hazidoors at Military Engineering Services, Air Force, Mudfort - Regarding.

Ref:- Commander Works Engineer (AF) Mudfort, Secunderabad - notification of vacancies of Mazdoormates, Safaiwala & Watchman vide 11075/658/B, dated 30-7-87.

W/M
sent Dinesh P. on 28/1/92
note before sent
and furnis
Report.
bulk
28/1/92
2/9/92
2/9/92
Ch TK
Pl use for
in respect of
CESE (M)
4/9/92
2/9/92
immediate action.
Encl: (as above)

The Lok Ayukta, Andhra Pradesh, Hyderabad forwarded a complaint with regard to appointments made by Commander Works Engineer, MES, Mudfort, Secunderabad. The Regional Employment Officer, Hyderabad enquired into the matter. From the Regional Employment Officer's report it is observed that the Commander Works Engineer, MES, Mudfort, Secunderabad notified 60 vacancies of Hazdoormates, 5 vacancies of Safaiwala and 11 vacancies of Watchman to the District Employment Officer (Labour) Hyderabad vide letter No. 11075/658/313, dated 30-7-87. Against these notified vacancies candidates were sponsored by the District Employment Officer (Labour), Hyderabad in separate lists dated from 7-9-87 to 23-10-87. It was informed by the Superintending Engineer CME (AF) that about 135 candidates were selected and appointment orders were issued and the candidates were allotted to the Air Force Academy (Dundigal) and Air Force Station at Mudfort. After discussing the issue, Sri A.R. Benerji the then Superintending Engineer, agreed to call the selected candidates and called the candidates on 9-5-88 and 12-5-88 for verification of genuineness of the selected candidates. On the above two dates only 52 have reported and out of them 21 candidates were selected and appointed by producing bogus identity cards/bogus certificates. With regard to calling the remaining selected candidates the Superintending Engineer, CME informed that he would not call the next batch of selected candidates unless he receives permission from the Chief Engineer, Secunderabad. And on taking up the issue with the Chief Engineer, Project and Factories, Parade Grounds, Secunderabad the remaining selected candidates were called for verification on 20-5-88. Out of the total of 135 candidates selected 10 candidates did not report at all for verification of the genuineness of the identity cards/certificates etc. Out of those reported for verification, in respect of 68 cases it is observed that either father's name or other particulars did not tally with Employment Exchange records or they have produced identity cards bearing forged signatures of Employment Officers.

I request you to arrange to remove the persons who were found to be not genuine (list enclosed) and fill the vacancies by genuine persons through the Employment Exchange.

Yours faithfully,

for Commissioner.

1. 2. 3. 4.

12. B. Appa Rao US/1347/77 Though the particulars produced by candidate tallied with duplicate X-1 it is a manipulated case since the original X-1 is available compared to the particulars in original X-1, the date of birth/school and qualifications are entirely different from original X-1.

13. R. Yadagiri US/2963/77 Qualifications/name of school/caste as produced by the candidate are not tallying with those on duplicate X-1/list.

14. H. Yadaiah US/5123/77 X-10 bogus, father's name/date of birth/school/caste produced by the candidate are not tallying with those on X-1 even after changes effected and included in the list.

15. A. Gopi US/8614/77 Date of birth, father's name/name of school not tallying with X-1/list.

16. R. Shanker US/8279/77 Father's name, school name not tallying with duplicate X-1 as well as original X-1.

17. D. Gnaneshwar US/5517/77 Name of school where studied castes as per certificate produced by candidate are not tallying with those on duplicate X-1.

18. E. K. Vijaykumar US/16159/77 X-10 bogus date of registration, as given in the duplicate X-1G i.e. 18-11-77 is not tallying with X-63. The date of registration should be 18-5-77.

19. K. Satyanarayana US/2233/77 Father's name/caste school not tallying with X-1/list.

20. B. Ashok US/203/78 Father's name/caste/school as per TC and other certificates produced by candidate are not tallying with X-1/list.

21. M. Yadagiri US/153/77 X-10 bogus registration No. US/1542/85 was stated on the TC produced by the candidate. As such regn. No. does not pertain to this candidate.

22. A. Krishna CC/324/78 Father's name as per TC produced by candidate not tallying with X-1.

Statement showing the cases for which either X-1Cs produced by candidates bears forged signature of Employment Officers or particulars of Father's name, school/caste/class/ Date of birth etc. do not tally with those available at District Employment Exchange (Labour) Hyderabad.

Sl. No.	Name	Regn. No.	Particulars
1.	G. Sivaliah	CC No. 534/87 US/1538/75	Father's name not tallying X-1C bogus bears registration date as 3-5-78 instead of 30-9-78
2.	M. Nathaniel	CC No. 537/87 US/20103/78	X-1C bogus bears registration date as 3-5-78 instead of 30-9-78
3.	B. Krishna	CC No. 538/87 US/Pr/248/81	Photo available in X-1 is not tallying with the person whom reported.
4.	Tuljaram	CC/G/530/87 US/729/76	X-1C bogus, father's name, date of birth, caste/qualifications etc. not tallying.
5.	K. Shivalingam	US/9997/76	Date of birth name of school do not tally with X-1.
6.	K. Yadagiri	CC/G/532/87 US/2796/80	Bogus X-1C school father's name not tallying with X-1.
7.	C.B. Idaiah	CC/G/533/87 US/12485/78	X-1C bears forged signature of Employment Officer.
8.	T. Satyanarayana	CC/3515/76	X-1C bogus
9.	P. Sree Ramulu	CC/G/536/87 US/11567/75	Qualifications as per T.C. produced by candidate is not tallying with duplicate X-1 of the list.
10.	M. Shankar	US/3582/76	Date of birth & qualifications of the candidate as per particulars produced by him are not tallying with duplicate X-1 and list.
11.	V. Rajeshwar	US/15666/76	X-1C bogus father's name, qualifications, name of school as per T.C. produced by candidate are not tallying with those recorded in duplicate X-1.

p.t.o.

FORM AND MANNER OF NEGOTIATION OF YACQUILLES

FORM AND MANUFACTURE Employment Exchange category notification
(Prescribed under Rule 16 (a) of Employment Exchange category notification
of M.R.O.) Rule 1230.

The vacante will be notified in writing to the appropriate employment exchange and the following particulars shall be furnished in respect of each type of vacancy.

1. Name and address of the employer
Military Works Engineers (AF)
Commander Works Engineers (AF)
Mudfort, Secunderabad-500005

2. Telephone No. of the employer if any
3. Nature of vacancy
4. Type of work required (Design)
5. Description of duties
6. Qualifications required
7. Age limit if any
8. Whether women are eligible
9. Regular/Temporary
10. No. of vacancies

11. Pay and allowances
12. Place of work
13. Probable date by which the vacancy will be filled
14. Particulars regarding interview/test
15. Date of interview/test
16. Time of interview/test
17. Place of interview

18. Designation and address, person to whom applicant should report
19. Whether there is any obligation of arrangement for giving preference to any category of persons such as 20/21/Ex-servicemen and physically handicapped persons in fillingup the vacancies and if so the No. of vacancies are to be filled by such categories of persons

1. 7 4 8 0 0
2. M A Z D Q O R ✓
3. Labour work.
4. -do-
5. Must have good physique.
6. 25 Years
7. Not eligible.
8. Regular/Temporary
9. 70(Seventy) 1.0.
80 - 11(Eleven)
88 - 4(Four)
Ex-service - 10(Ten)
10. Pay
M. 700/- 1100/-
11. Secunderabad/Hyderabad
12. Immediately.
13. Oral/physical fitness.
14. Aug '87
15. 1000 hrs
16. Commander Works Engineers (AF)
Mudfort, Secunderabad-5
17. -10- -10-
18. Detainee shown against serial No. 19 above.

RECORDED ACK REC

11073/ 658 / AM
Commodore Works Engineers (AF)
Madras, Secunderabad
11073

30 Jul '67

(O Rasanivasa) Adm Offr
from Commander to

(C. Greenivannu)
Adm Offr
For Commandar Naval Engineers (AN)

T. T. O.

APPENDIX 'B'
FORM AND MANNER OF NOTIFICATION OF VACANCIES

78

Prescribed under Rule 14 (1) of Employment Exchange Category Notification of Vacancies) Rule 1960.

The vacancies will be notified in writing to the appropriate employment exchange and the following particulars shall be furnished in respect of each type of vacancy.

1. Name and Address of the Employer : Military Engineer Service
Commander Works Engineers
(Air Force) Madras.
Secunderabad-500005

2. Telephone No. of the Employer if any : 74206

3. Nature of vacancy : N.A.D.O.O.R

4. Type of work required (Design) : Labour Work

5. Description of duties : -do-

6. Qualifications required : Must have good physique.

7. Age limit if any : 25 Years

8. Whether women are eligible : Not eligible.

9. Regular/Temporary : Regular/Temporary

10. No. of vacancies : 71 (Seventy one)
1.s. 50 - 12 (Twelve)
2.s. 12 - 4 (Four)
3.s. 10 - 10 (Ten)
vocum-
General - 45 (Forty five)

11. Day and allowances : Rs. 750-12-770-10-14-044

12. Place of work : Secunderabad/Hyderabad (DUNDR)

13. Preferable date by which the vacancy will be filled : Immediately.

14. Particulars regarding Interview/test : Oral/Physical fitness

15. Date of interview/test : Aug' 67

16. Time of interview/test : 1000 Hrs.

17. Place of interview : Commander Works Engineers (A)
Madras, Secunderabad-500005

18. Designation and address, pursuant to whom applicant should report : -do- -dp-

19. Whether there is any obligation of arrangement for giving preference to any category of persons such as SC/ST/
Ex-service men and physically handicapped persons in filling up the vacancies and if so the No. of vacancies are to be filled by each categories of persons. : Details shown against serial No. 10 above.

REGISTERED ACK REC'D

11075/661/KIB
Commander Works Engg (AE)
Madras, Secunderabad-5
30.7.81

(C. Sreenivasulu)

Adm Offr
For Commander Works Engineers (AE)

APPENDIX 'C'

ANNEXURE - I

79

PROCEDURE OF BOARD OF OFFICERS

Proceedings of a
Assembled at

Board of Officers.

On the

Office of CWS (AF) Nudford
Secunderabad - 3.

By the order of

16 Nov '87 and subsequent
days.

For the purpose of

CWS (AF) Secunderabad vide
Convening Order No 11075/B/82/171
dated 06 Nov '87 (OO No. 107
dated 06 Nov '87) and letter
No 13075/B/79/EIB dt 11 Dec '87.

Selecting the candidates for
appointment of Mazdoors,
Chowkidars, Safaiwala, PTA,
Carpenters, Linemen, Meter
Reader, Vehicle Mechanic, Wiper
Fitter, Cane-weaver, SIA,
Upholster and MT Drivers.

Presiding Officer : MFS-305102 Shri K Sankaranarayanan
PCWS D/R of CWS (AF) Secunderabad.

Members : 1. MFS-300150 Shri V P Sunnak, EE
CE (South) Secunderabad.

2. MFS-303405 Shri Ram Kishan, AE E/M
ACB E/M of CE (AF) Secunderabad.

1. The Board having assembled pursuant to order proceeded
to select the candidates for appointment as Mazdoors (See 'b' in/
Hyderabad), Mazdoors for Bldg, Chowkidar, Safaiwala, PTA,
Carpenter, Linemen, Meter Reader, Vehicle Mechanic, Wiper
Fitter, Cane-weaver, SIA, Up-holster and MT Driver.

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- 2 -

2. The number of vacancies for various categories are as under :-

SI No.	Categories	Vacancies					Total
		Gen	SC	ST	Ex-Serv	PFI	
(a)	Woodcutter (Soc'bed/Hyd)	77	23	8	28	5	133
(b)	Woodcutter (Bidar)	5	2	1	—	—	10
(c)	Chowkidar	3	4	2	—	—	10
(d)	Safaiwala	3	—	—	—	—	10
(e)	M.P.A	7	2	2	—	—	12
(f)	Carpenter	7	2	2	—	—	13
(g)	Lineman	2	1	1	—	—	5
(h)	Meter Reader	2	2	—	—	—	5
(i)	Vehicle Mech	1	2	—	—	—	5
(j)	Wireman	2	1	1	—	—	5
(k)	Fitter	2	1	—	—	—	5
(l)	Canoe Weaver (for Blind)	3	2	2	—	—	13
(m)	S.D.A	7	2	2	—	—	13
(n)	Upholster	2	1	—	—	—	5
(o)	MT Driver	—	1	—	—	—	3

3. The candidates sponsored by the Employment Exchange, Hyderabad, IR District, Physically Handicapped, Zilla Sahayadri Board and Bidar have been trade tested for recruitment.

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- 3 -

FINDINGS

4. Number of candidates selected for appointment including reserve is as under :-

Sl Category	Gen	SC	ST	Ex-Sex	PH	Total
No.						
(a) Mazdoor (Sect'bed/ Hyd)	130	31	31	14	6	191
(b) Mazdoor (Bldar)	10	3	2	-	-	15
(c) Chowkidar	11	6	3	3	-	23
(d) Safaiwala	4	-	-	3	-	7
(e) M.P.A	9	3	3	3	-	18
(f) Carpenter	11	3	3	-	-	16
(g) Lineman	3	2	2	-	-	5
(h) Motor Reader	2	3	3	-	-	5
(i) Vehicle Mechanic	-	-	-	Not Sponsored	-	-
(j) Wireman	3	2	1	-	-	6
(l) Fitter	-	-	-	Not Sponsored	-	-
(m) Cane Weaver	4	3	2	-	-	9
(n) S.B.A	2	2	2	-	-	5
(o) Upholster	-	-	-	Not Sponsored	-	-
(p) MT Driver	-	-	-	Not Sponsored	-	-

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RECOMMENDATIONS

5. The selected candidates as per Appendices and Annexures mentioned below are recommended for appointment strictly in order of merit and in accordance with the hundred point roster subject to required verification as per existing rules/instructions :-

(a) Mazdoor (Sec'yard/Hyderabad)	- Appendix 'A' (Annex I to III)
(b) Mazdoor (Bidar)	- Appendix 'B' (Annex I to III)
(c) Chowkidar	- Appendix 'C' (Annex I to III)
(d) Safaiwala	- Appendix 'D' (Annex I to III)
(e) M.P.A	- Appendix 'E' (Annex I to III)
(f) Carpenter	- Appendix 'F' (Annex I to III)
(g) Lineman	- Appendix 'G' (Annex I to III)
(h) Meter Reader	- Appendix 'H' (Annex I to III)
(i) Wireman	- Appendix 'I' (Annex I to III)
(k) Gano Weaver	- Appendix 'K' (Annex I to III)
(l) S.B.A	- Appendix 'L' (Annex I to III)

6. Candidates for the following categories have not been sponsored by Employment Exchange and hence not selected :-

- (a) Vehicle Mechanic.
- (b) Fitter.
- (c) Upholster.
- (d) MT Driver.

Presiding Officer :-

T.P. Chakravarthy, BE

AGE 52/YR of C/B (A/R) Secunderabad.

Members :-

1. T.P. P. Bunnak, BE

AGE 50/YR of C/B (A/R) Secunderabad.

2.

T.P. P. Bunnak, BE

AGE 50/YR of C/B (A/R) Secunderabad.

(AR Banerjee)

SE

Commander Works Engineers (AF)
Secunderabad

MERIT LIST

List of General Candidates for the post of Mazdoor

Merit Srl No.	Srl of Annex.	Name of Candidate	Remarks
1	1	Shri P SriRamulu	Srl No. 1 to 91
2	2	Sh. Yellaiah	Selected against vacancy of Gen-77
3	4	Sh. M. Shanker	and ex-Ser-14
4	5	Sh. V. Rajeeshwar	
5	6	Sh. R. Appa Rao	Srl No. 92 to 130
6	7	Sh. R. Madagiri	Selected against a reserve of Gen/
7	8	Sh. Mohd Khasim	Ex-Ser/PH.
8	9	Sh. M Yadaiah	
9	11	Sh. A Gopi	
10	12	Sh. R Ramesh	
11	13	Sh. D Gyaneswar	
12	14	Sh. K. Vijay Kumar	
13	15	Sh. Anjaiah	
14	17	Sh. K. Pareeshwar	
15	18	Sh. K. Satyanarayana	
16	19	Sh. B Ashok	
17	20	Sh. A Krishna	
18	21	Sh. Q Ibrahim	
19	22	Sh. Harsing Rao	
20	23	Sh. M. Narsimha	
21	24	Sh. K. Mutyan Reddy	
22	25	Sh. V Raghu Ram	
23	27	Sh. H. Ramulu	
24	28	Sh. Ganesh	
25	29	Sh. P. Vishnu	
26	31	Sh. B Sudhishan	

.....2/-

L	R	2	3	4
27	34		Shri K Babu Rao	
28	35		" M Gopal	
29	36		" R Ravender	
30	38		" K Narahari	
31	39	45	" R Nagashwar Rao	
32	46		" Mohd Douse Mohiuddin	
33	47		" K Sathyanarayana	
34	48		" M Krishna	
35	54		" K Jagannathan	
36	55		" K Srinivas	
37	55-A		" Khader Mohiuddin	
38	56		" Mohd Karimuddin	
39	56		" C Mahesh	
40	62		" P Mallesham	
41	66		" Syed Mahboob Ahmed	
42	68		" B Revula	
43	69		" M Satyanarayana	
44	73		" Narling Rao	
45	74		" P Lakshminarayana	
46	76		" Venkat Sweety	
47	76		" S Jagdish	
48	77		" S Raja Chander	
49	78		" V Raju	
50	79		" Abdul Majeed Khan	
51	80		" H Jengalaih	
52	82		" D Rajuahank	
63	84		" P Venkatesh	
54	86		" George Balraj	
65	87		" Gulam Rasool Saber	

1	2	3	4
56	120007	Shri G Mohan Reddy	
	90		
57	92	" Pedda Palli Ramesh	
58	93	" J Ravender	
59	94	" G Lingam	
60	95	" Balraj	
61	100	" Krishna Rao	
62	101	" Khaja Hussain	
63	104	" Mirza Abbas Balig	
64	106	" Tadkala Prasad	
65	109	" S Ram Chandrakish	
66	111	" Srinivas Rao	
67	113	" T Anand Rao	SC
68	115	" P Shekhar	
69	116	" S Srinivasan	
70	117	" P Mallinayani	
71	118	" K Gautam Budhan	SC
72	120	" B Sribhari	
73	121	" Khaja Atiq Ahmad	
74	122	" Linka Murthy	
75	123	" Shaik Osman	
76	124	" Jaber Ahmed Khan	
77	125	" Rafiq Ahmad	
78	126	" Syed Hassan	
79	127	" Kota Ravender	
80	128	" G Gedson	
81	129	" Niaz Ahmed	
82	130	" V.O. Satyanarayana	
83	131	" K.B. Sribhari	SC
84	# 81	" B Yadadalli	SC
85	83	" B Lyman	

	2	3	4
86.	89	Shri G. Vijaya Kumar	SC
87.	163	" Matha Natha WILL Niel	SC
88.	135	" N. Hassanah Nancinala	SC
89	136	" V. Chandralah	
90	139	" M. Narasing Rao	SC
91	145	" M. Nagash	SC
92	134	" D. Ashok	
93	140	" R. Bhaskar Goud	
94	148	" G. Krishna	
95	85	" K. Sudhakar	SC
96	88	" D. K. Raghu Ram	SC
97	91	" N. P. Surender	SC
98	95	" B. Krishna Swamy	SC
99	97	" Galli Palli Harsimha	SC
100	98	" A. D. Nagarajan	SC
101	99	" K. Kashalih	SC
102	102	" K. Laxminarayana	SC
103	103	" Narasing Rao	SC
104	105	" D. Surendar Babu	SC
105	107	" G. Venkateshwaraalu	SC
106	108	" A. Gopal	SC
107	110	" Ravelli Satyanarayana	SC
108	112	" J. H. Vivekanand	SC
109	114	" S. Ashok	SC
110	132	" M. Yellaliah	SC
111	133	" D. Mahender	SC
112	137	" K. Lakshman	SC
113	138	" K. Ramu	SC
114	141	" P. Manohar	SC

1	2	3	4
1. 5	142	Shri B Satyanarayana	SC
116	143	" K. Yadadiah	SC
117	144	" K. Shankar	SC
118	145	" U. Eshwaraloh	SC
119	146	" B.R. Shivenand	SC
120	147	" C. Balraj	SC
121	148	" S. Yadaiah	SC
122	149	" K. Balmarisinha	SC
123	150	" D. N. Haraling Rao	SC
124	151	" M.P. Shankar	SC
125	152	" A. Suresh	SC
126	153	" N. Malliah	SC
127	154	" K. Venkata Krishna	SC
128	155	" K. Somaliah	SC
129	156	" B. Venkateswara	SC
130	157	" N. Illaiah	SC

Total One hundred thirty only

presiding officer

(K. Balmarisinha
DCME B/R)

Members

1. T. J. P. Sunna
GP (S) Soc

2. Q. J. D.
T. Ram Kishan
AGE E/M
GP (AF) Soc

MERIT LIST

List of Schedule Caste Candidates for the post of Mazdoor

Merit Srl No.	Srl. No. of Annex.	Name of Candidate	Remarks
1	3	Shri B. Elisha	Srl. No. 1 to 23
2	10	" M. Krishna	Selected against vacancy of SC - 23 Nos
3	16	" Gopal	
4	26	" R. Harsimha	
5	30	" J. R. Ravender Kumar	
6	33	" P. Dharmraju	
7	37	" J. Ramesh Kumar	
8	39	" Shyam Rao	
9	40	" K. Vinayak Rao	
10	41	" D. Ashok Kumar	
11	42	" B. Babu	
12	43	" H. Yadagiri	
13	49	" B. Ramesh Kumar	
14	50	" S. Ravender	
15	51	" K. Devaliah	
16	52	" M. Swamy	
17	53	" B. Sanjeeva Rao	
18	57	" G. Krishna	
19	58	" K. Rajender Prasad	
20	59	" Raja Mallaiah	
21	61	" G. Vinod Kumar	
22	63	" S. Ramesh Babu	
23	64	" H. Prem Kumar	
24	65	" A. Ashok Kumar	Srl. No. 24 to 31 Selected as reserve
25	67	" B. Y. Pradeep Kumar	
26	70	" B. Prabhakaran	
27	71	" P. Satyanarayana	

.....2/2

1	2	3	4
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28. 72 Shri Shyam Rao
29. 160 " A Mohan Rao
30 162 " P Chenamaiah
31 163 " A Gandhi Lala

Total 31 Nos only

Presiding Officer

S. Sankaranarayanan
(K Sankaranarayanan, AE)
DCWB B/R

Members

1. *V P Sunuak*
(V P Sunuak, EE)
GE (S) Secunderabad

2. *Ham Kishen*
(Ham Kishen, AE E/R)
GE (AF) Secunderabad

MERIT LISTList of Ex-Servicemen for the post of Mazdoor

Sl No	Sl No of Annex	Name	Remarks
1.	176	Rect. Sp. Madervali	
2.	177	Hk. Venkataiah	
3.	178	Onr. Hema Sunder	
4.	179	Hk. P. Jayaseelan	Selected.
5.	180	Sep Hk. Chandru Kumar	
6.	181	Hk. Emmanuel	
7.	184	Hav K. Venkat Ram	
8.	186	Sep. T. Venkateshwaralu	
9.	189	L/Hk Jai Ram	
10.	182	Sep G Mohan Reddy	
11.	183	Cfn. K Narasing Murthy	
12.	185	Hav M.C. Gayali	
13.	187	Hk. Tungnath	
14.	188	Hav Y Rengalaih	

Total Fourteen only.

Presiding Officer

(K Sankaranarayanan, EE
DCWS B/R
<CWE (AF) Secunderabad

1.

(V.P. Sunak, EE)
GS South Secunderabad

2.

(Ram Kishan, AGE E/H)
GS (AF) Secunderabad

Annexure V to AP/2/18
(a)

NORTH LIST

List of physically handicapped candidates
for the post of Inspector

Sl No	Sl No of Annex	Name	Remarks
1	190	Shri R Bala Subramanyam	
2	192	Shri K Mohan Reddy	Selected
3	194	Shri R Srinivas	
4	191	Shri R Pram Kumar	
5	193	Shri B Ravi Babu	

Total five only

Presiding Officer

(K Sankaranarayana, M
IGME R/R
CSE (AF) Secunderabad)

Members

1. (V P Sunkar, BE)
GE / South Secunderabad
(4) 11 C

2. (Ram Kishan)
AOE E/H (AF)
GS (AF) Secunderabad
(6) 11 C

92

Lokpal

Lokayukta

MERIT LIST

LIST OF GENERAL/C/SP/CL-APPROVED CANDIDATES SHORTLISTED FOR THE POST

OF MAJOR

No. & Date of Interview	Name & Address of the candidate	Date of Birth	Education Qualification	Police Station	Joint IITI	Date of Birth	Score in written test	Results
1. 01 - 16 Nov 87	Shri P. Sai Ramulu 6-2-332 Kheiratabad Hyderabad.	20.5.64	7th		1	75		G
2. 02 - 16 Nov 87	Shri Yelliah 1-2-212/4/4 Ramaiguda Hyderabad.	10.9.62	8th		2	74		G
3. 03 - 16 Nov 87	Shri B. Bishnu 6-3-580/32/8 Gandhinagar Nagar Kheiratabad Hyderabad-253.	21.4.62	8th		3	73		G
4. 04 - 16 Nov 87	Shri K. Shamim 16-1-337/202, Arundhati Nagar Uppuguda Hyderabad-253.	15.10.64	8th		4	71		G
5. 07 - 16 Nov 87	Shri V. Rajeshwar 12-1-59/1, Old Mallopally Hyderabad.	26.5.63	7th		5	69		G
6. 09 - 16 Nov 87	Shri R. Jaya Rao 4-18/1, Noidi Lines	07.12.63	7th		6	68		G

an

16.	21 - 16 Nov 87	Shri Gopal 3-13-140, Trimulgherry Secunderabad.	10.10.80								74	6
17.	22 - 16 Nov 87	Shri K. Parveshwar 11-1-600 Boiguda Kamanaghupura Hyderabad.	6.11.84	9th						17	74	6
18.	23 - 16 Nov 87	Shri K. Batayalnaryana 11-4-50/3, Chilkalguda Secunderabad.	2.3.83	8th						18	74	6
19.	24 - 16 Nov 87	Shri B. Ashok 5-1-51, Ram Mandir Gouliguda	10.10.84	8th						19	74	6
20.	25 - 16 Nov 87	Shri A Krishna 3-2-133, Langer House Hyderabad-3	22.6.85	5th						20	74	6
21.	26 - 16 Nov 87	Shri Ibrahim 3-13-622, Trimulgherry Village Secunderabad.	24.6.84	6th						21	74	6
22.	28 - 16 Nov 87	Shri Harsing Rao 13-2-414, Lalitha Nagar Uppuguda Hyderabad.	10.11.84	5th						22	74	6
23.	30 - 16 Nov 87	Shri Harsinha 18-4-126 Shashikumar Sher Guda Hyderabad	12.12.82	9th						23	74	6
24.	33 - 16 Nov 87	Shri K. Nuttyan Reddy 12-1-42/1, Anilkalaz Hyderabad.	10.2.84	7th						24	74	6
25.	35 - 16 Nov 87	Shri K. Jagadish Rao 12-2-22/1, Anilkalaz	10.2.84	7th						25	74	6

1	2	3	4	5	6	7	8	9
26.	41 - 16 Nov 87	Shri R. Narasimha 18-9-342/1, Keshavaguda Chandrayangutta Hyderabad.	18.3.64	7th		26	73	SC
27.	54 - 16 Nov 87	Shri N. Razula 3-16-77, Srinagar Colony Lalbazar Secunderabad.	12.10.63	7th		27	73	G
28.	55 - 16 Nov 87	Shri Ganesh 18-8-337/69, Arundhati Colony Uppuguda Hyderabad.	06.8.63	6th		28	73	G
29.	56 - 16 Nov 87	Shri P. Vishnu 51, Nallagutta Minister Road Secunderabad.	02.11.63	5th		29	73	G
30.	59 - 16 Nov 87	Shri J. R. Ravinder Kumar 14/A Picket Secunderabad.	17.8.61	7th		30	73	SC
31.	76 - 16 Nov 87	Shri B Sudarshan 18/7-85 Outside Goulipura Hyderabad.	10.3.63	4th		31	73	G
		B L A N K						
32.								
33.	85 - 16 Nov 87	Shri P. Charma Raju 3-3-228/432, Ramnagar Yousufguda, Hyderabad.	02.7.61	7th		32	73	SC
34.	89 - 16 Nov 87	Shri K. Babu Rao 21-1-210, Gulab Singh Gowli, Hyderabad.	10.3.63	6th		33	73	G
35.	90 - 16 Nov 87		11.3.63	6th		34	73	SC

6.	87 - 16 Nov 87	Shri B. Ravinder 10-1-283, Veernagar Khairatabad P.O. Hyderabad.	12.3.86	6th		55	72	33
7.	88 - 16 Nov 87	Sh. J. Ranesh Kumar 11-3-1082 Gokulnagar P.O Vijayanagar Colony Hyderabad-43.	20.3.84	7th		36	72	33
8.	103 - 16 Nov 87	Shri K. Natachari 9-2-203, Lanker House Hyderabad.	03.4.83	8th		37	72	33
9.	108 - 16 Nov 87	Shri M. Shyam Rao 2-4-17, Kumarigudda Near Sarwood Tarbawd Secunderabad.	24.4.81	9th		38	72	33
10.	112 - 16 Nov 87	Shri K. Vinayak Rao 20-6-227 Shanker Gunj Hyderabad-253.	06.5.83	10th		39	72	33
11.	120 - 16 Nov 87	Shri D. Ashok Kumar 5-6, Kawkar Bolarum, Secunderabad.	10.4.81			40	72	33
12.	121 - 16 Nov 87	Shri B. Babu 3/24, Air Force Officers Colony Bolarum, Secunderabad.	14.3.83			41	72	33
13.	122 - 16 Nov 87	Shri M. Yadagiri 11-1-344, Sescharanbagh Afzalsugar Hyderabad.	5.5.80	9th		42	72	33
14.		B L A H K						
15.	123 - 16 Nov 87	Shri R. Neageshwar Rao 52-5-1063, Gowlipura Hyderabad.	15.6.83	10th		43	72	33

46. 186 - 17 Nov 87	Shri Nadeem, Gorise Kurnool Saddique 18-2-355, Kurned Nagar Oppi Sito Office Hyderabad.	22.1.66	10th	44
46. 186 - 16 Nov 87	Shri K. Sathyanarayana 18-1-124, Asif Nagar Hyderabad-23.	02.2.68	7th	45 71 6
48. 150 - 16 Nov 87	Shri M. Krishna 18-7-37/1, outside Govlipura, Hyderabad.	12.5.64	5th	46 71 6
49. 151 - 16 Nov 87	Shri B. Rakesh Kumar 17-4-709, Yelikutipura Hyderabad-23.	20.4.60	8th	47 71 6
50. 181 - 16 Nov 87	Shri G. Ravinder 6-3-240, New Bhogade Secunderabad.	10.3.58	9th	48 71 6
51. 181 - 16 Nov 87	Shri K. Ravaih 16-11-200/1 Moosaram bagh Hyderabad-26	06.3.62	7th	49 71 6
52. 182 - 16 Nov 87	Shri M. Surya G-4-114 & Surya Bholekpur Secunderabad.	21.5.60	8th	50 71 6
53. 183 - 16 Nov 87	Shri B. Sanjeeva Rao 12-2-3 246 Chandra nagar Hyderabad.	16.4.60	6th	51 71 6
54. 187 - 16 Nov 87	Shri K. Jagannathan 9-3-24, Gopayi bagh Goleconda Hyderabad-3.	22.12.64	6th	52 71 6
55. 187 - 16 Nov 87	Shri J. Krishnamurthy 12-2-377 & 12-2-378	09.7.64	7th	53 71 6

54.	5. - 16 Nov 87	Shri Khadija Moinuddin 17-1-88 Edi Nagar Hyderabad-22.	20.8.88	7th		56	71	8
55.	107 - 16 Nov 87	Sh. Moin Hameeduddin 17-6-105/1, Dinkarpur Hyderabad.	10.1.89	6th		55	71	6
56.	108 - 16 Nov 87	Sh. G. Krishna 4-27, Kankar Hyderabad.	05.3.88	6th		57	71	22
57.	104 - 16 Nov 87	Shri M. Rajender Prasad 10-3-884, Cowliguda Chenani, Near Old Bus Depot Hyderabad.	20.4.88	6th		57	71	23
58.	211 - 16 Nov 87	Shri Raja Mallikar M.M. College Bashir Bagh Hyderabad.	26.8.88	7th		55	71	23
59.	220 - 16 Nov 87	Shri C. Keshav 6-9-100, Public Garden F.G. Road, Hyderabad.	10.7.88	9th		57	71	8
60.	254 - 17 to 25 Nov 87	Shri G. Vinod Kumar 200, Andalai Nagar Secunderabad-3	01.11.88	6th		60	70	50
61.	276 - "	Shri P. Malleshwar 4-1-1023, King Kotli Road Hyderabad-1.	06.3.88	6th		61	70	6
62.	281 - "	Shri S. Ravesh Babu 91 C.P. Quarters Dinkarpur, Hyderabad.	10.4.88	9th		62	70	23
63.	288 - "	Shri A. Pram Kumar 6-12-110, Sandhivihar Secunderabad.	10.1.89	8th		63	70	5
64.	295 - "	Shri A. Ashok Kumar 6-12-110, Sandhivihar Secunderabad.	08.2.89	6th		64	70	2

36.	307	-	21	to	25 Nov 87	Shri Syed Naitcoob Ahmed 17-G-194/4-A Yalnupura Mohalla Yousuf nazar, Hyderabad.	02-8-83	7th	64	76	6
67.	318	-	"			Shri B.Y. Predeep Kumar 4-63, Old Bowenpally Secunderabad.	05.8.81	7th	152	63	13
68.	325	-	"			Shri B. Ramulu 16-11-243, Necessambagh Hyderabad.	26.11.83	5th	65	76	6
6.	33	-	"			Shri M. Satyanarayana 13-1-201, Gudabed Hyderabad.	18.6.83	7th	11	76	3
69.	348	-	"			Shri B. Prabhakaran 72, Gun Rock Srinivaspuram Secunderabad.	24.6.81	9th	123	63	13
71.	349	-	"			Shri P. Satyanarayana Rao 13-2-301/23, Nallimpura C.P.S Post Komwar Sahar Hyderabad-6.	20.8.81	6th	134	67	6
72.	346	-	"			Shri M. Shyam Rao 19-5-57/1, Tondi Molliguda Baladurpura Colony Hyderabad.	20.8.80	7th	125	63	13
73.	350	-	"			Shri Narsing Rao 8-7-45, 2nd Lance Conconda, Hyderabad.	15.8.84	7th	127	70	6
74.	353	-	"			Shri P. Satyanarayana 20-2-518, Hiralapetdi Hyderabad.	20.8.80	5th	112	100	6
75.	356	-	"			Shri Venkatesh Rao 22-3-546, Nizamabad Mandi Hyderabad.	20.8.80	5th	69	110	6

336	- 17 to 25 Nov 67	Shri S. Ram Chandran 12-1-922/106, Asif Nagar Hyderabad.	02.2.68	5th				
337	"	Shri V. Raju 13-3-1049/300 Golconda, Hyderabad-S.	07.7.68	8th				
338	"	Shri Abdul Rejied Khan 5-5-321, BK Minar Masjid, Rappally Hyderabad.	02.3.68	5th				
339	"	Shri K. Jangalch 2-4-367/166 Vijayalakshmi Rao Nagar Hyderabad.	16.6.68	6th				
340	"	Sh. B. Yadeviah 16-3-682, Old Malakpet Hyderabad.	04.6.68	6th				
341	410	Shri D. Rajuiahak 3-2-200, Langer House Hyderabad.	08.8.68	4th				
342	412	Shri B. E. Lynch 9-1-39/1, Hyderabad.	05.9.68	7th				
343	427	Shri P. Venkatesh 15-4-219, Govtiguda Chaman, Hyderabad.	14.10.68	7th				
344	430	Shri K. Sudhakar Rao Chinta Bai Cavalry Trimbulgherry Secunderabad.	20.3.68	9th				
345	461	Shri George Salraj 10-3-763, Aliabad Kurnool, Hyderabad.	30.12.68	6th				

10	2	3	4	5	6	7	8	9
87.	470	- 17 to 25 Nov 87	Shri Gulam Rasool Saber 18-7-253/372 Rangahkhidki Yakutupura, Hyderabad.	10.4.64	XI		83	69 G
88.	471	- "	Shri D.K. Raghu Rama 1047, Kalaiguda Bolarum, Secunderabad.	25.5.61	9th	137	63	53
89.	472	- "	Shri G. Vijaya Kumar 1-4-702/6, Bholakpur Hyderabad.	24.12.62	9th	114	66	53
90.	480	- "	Shri C. Mohan Reddy 17-2-680, Madampet Near Saidabad Hyderabad-659.	06.4.63	7th	74	69	53
91.	488	- "	Shri M.P. Surender 3-13-434, Trimulgherry Secunderabad.	18.4.61	6th	134	66	53
92.	491	- "	Shri Peda Palli Ramesh 13-4-236/1, Sabjimandi Hyderabad.	08.2.63	8th	85	69	53
93.	505	- "	Shri J. Ravinder 10-3-192/B/5, Rumayan nagar Hyderabad-24.	16.4.63	9th	86	69	53
94.	509	- "	Shri G. Lingam 12-1-117, Lalpet Secunderabad.	20.3.63	9th	87	69	53
95.	513	- "	B Krishna Swamy 1-9-113/27-F/373 Nagamaiah Kanta Hyderabad-20.	10.5.66	5th	139	63	53
96.	526	- "	Shri B. Balraj 19-3-30/A, Company Bagh Post, Goleonda, Hyderabad-8.	02.5.63	9th	83	69	53
97.	533	- "	Sh. Galli Palli Marhsimha Raouji nagar, Bowenpally Secunderabad.	06.11.60	9th	14	63	53

1	2	3	4	5	6	7	8	9
98. 584 -	17 to 25 Nov 87	Shri A.D. Nagarjan 6-12-72, Gandhi nagar Ramakrishna Puram Secunderabad.	14.7.60	9th			63	83
99. 585 -	"	Shri K. Kashaiah 2-3-504/B/S, Amberpet Hyderabad.	11.11.67	5th		142	63	83
100. 584 -	"	Shri K. Krishna Rao 12-11-1005, Warsiguda Coathaphd Mandi Secunderabad.	02.3.64	9th		47	69	6
101. 586 -	"	Shri K-Baja Hussain 105/SRT, Yakutpura Colony Hyderabad-23.	18.5.64	5th		90	69	6
102. 580 -	"	Sh. K. Laxminarayana TRT-111 RTCX Road Hyderabad-48.	15.3.58	5th		142	63	83
103. 572 -	"	Shri Narsing Rao 153, Lalbazar Trimulgherry, Sec'bad.	03.8.61	6th		111	63	8
104. 577 -	"	Shri Mirza Abbas Baig 17-4-738, Yakutpur Tegagally, Hyderabad.	22.5.63	PTC		41	69	6
105. 595 -	"	Shri D. Surender Babu 17-2-853, Nadanapet Hyderabad.	10.6.62	9th		105	63	83
106. 612 -	"	Shri Tadkala Prasad 9-1-139/T, Langer House Hyderabad.	10.6.65	6th		92	69	83
107. 614 -	"	Shri G. Venkateshwaralu 5-2-395, Risalabdiulla New Osman Gunj, Hyderabad.	27.3.62	9th		146	63	83
108. 622 -	"	Shri A. Gopal 9-2/85/23/1, Amberpet Ramakrishna Nagar Hyderabad.	01.6.62	6th		107	63	83

323 -
109. " to 25 Nov 87

Shri S. Ram Chandraiah
1-11-174, Shamle Building
Begumpet, Hyderabad.

18.3.63

8th

110. 631 - "

Shri Ravela Satyanarayana
1-1-17/5, RFO X Road
Jawhar Nagar, Hyderabad.

08.10.62

8th

111. 646 - "

Shri M Srinivasa Rao
172, Key Personal, New MD
Lines, Golconda, Hyderabad.

07.8.63

5th

112. 654 - "

Shri J. Vivekanand
2-3-54, Tarbund Janjaipura
Secunderabad.

07.4.60

6th

113. 699 - "

Shri T. Anand Rao
1-11, Malkaj Giri N
Near Bus Stop
Hyderabad.

06.12.62

8th

114. 709 - "

Shri G. Ashok
6-3-40/4, Prem Nagar
Khairatabad
Hyderabad-4.

10.3.63

9th

115. 714 - "

Shri P. Shekhar
2-16-60, Balamrai
Secunderabad.

16.12.62

6th

116. 718 - "

Shri S. Srinivasa
1-2-5-25, Begum Bazar
Hyderabad.

02.7.63

7th

117. 720 - "

Shri K. R. Rao
K. R. Rao, Chintamani
Hyderabad-4

16.12.62

8th

118. 723 - "

Shri P. Mallaswamy
6-1-507/C/36, Indiranagar Colony
Khairatabad, Hyderabad.

02.6.63

8th

Shri K. Gautam Budhu
11-1-740, Dazurshat
Hyderabad-4.

15.6.65

6th

148 63 50

94 69 6

149 63 50

95 68 6

150 63 50

96 68 50

47 67 6

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68 68 6

397 66 6

1	2	3	4	5	6	7	8	9	10
120.	748 - 17th to 25 Nov 87	Shri B. Srihari 1-2-182/A/16/2 Domalguda, Hyderabad.	06.7.62	7th					50
121.	744 - "	Shri Khaja Ataq Ahmed TRT 120 (C) Charminar Chourasta X Road Hyderabad.	16.6.63	8th					G
122.	748 - "	Shri Linga Murthy 5-2-678, Risala Abdulla Hyderabad.	08-3-63	9th					G
123.	759 - "	Shri Shaik Osman 17-4-483, Yakutpura Masjid Hyderabad.	18-6-63	6th					G
124.	776 - "	Shri Jaber Ahmed Khan 14-5-115, Bedar Wadi Hyderabad.	05.6.63	8th					G
125.	781 - "	Shri Naseeq Ahmed 12-2-386/40, Saibaguda Sabar Nagar, Hyderabad.	25.6.65	6th					G
126.	792 - "	Sh. Kazi Khawaja Syed Hashem 16-3-563, Chanchalguda Hyderabad.	15.12.62	7th					G
127.	811 - "	Shri Kota Ravender 3-5-1111/25, Raj Mohalla Road Hyderabad.	10.8.63	7th					G
128.	817 - "	Shri G. Gedson 195/9 Mohinuddin Line Goleconda, Hyderabad.	05.6.63	7th					G
129.	821 - "	Shri Viaz Ahmed 9-10-329, Gung Bazar Gonconda, Hyderabad-8	17.11.63	4th					G
130.	822 - "	Shri V.G. Satyanarayana 1-1-160, Kalasiguda	04.8.63	8th					

1	2	3	4	5	6	7	8	9
131. 832 - 17 to 25 Nov 87	Shri K.S. Srihari 18-2-129, Keshavagiri P.O Hyderabad.	26.11.62	8th					
132. 837 - "	Shri M. Yellaiah 4-4- Bowenpally Secunderabad.	10.6.63	4th		151	63	20	
133. 850 - "	Shri D. Mahender 18-6-331, Outside Gowlipura, Hyderabad.	24.11.64	6th		152	63	20	
134. 851 - "	Shri D Ashok 1-95 Sadar Bazar Bolarum, Sec'bad-10.	30.10.63	6th		153	64	6	
135. 854 - "	Shri H Narasimhalu 9-2-115/1, Langer House Goleconda, Hyderabad-8.	01.8.63	7th		154	65	20	
136. 855 - "	Shri V Chandratah 192/1, Langer House Goleconda, Hyderabad.	22.8.64	5th		157	65	0	
137. 857 - "	Shri K Lekshman 2-5-6 Kattakinda Basthi Sikh Village Secunderabad.	25.4.61	8th		153	63	20	
138. 871 - "	Shri K Ramu SRI-136, Jawahar Nagar Hyderabad.	20.10.61	6th		154	63	20	
139. 874 - "	Shri M. Marsing Rao 6-3-164/5 Prema Nagar Hyderabad.	06.3.63	5th		158	65	20	
140. 885 - "	Shri R Bhaskar Goud 2-2-378 Aamperpet Hyderabad.	01.7.63	9th		129	64	6	
141. 8102 - "	Shri P Manohar 2-34, J J Nagar Colony A.R Distt.	09.8.63	9th		155	63	20	

106

1	2	3	4	5	6	7	8	9
142. 1395	- 17 to 25 Nov 87	Shri B Satyanarayana 4/14 Old Alwal Secunderabad-10.	05.10.60	-	152	62	62	62
143. 1327	- "	Shri K Yadaiah 15-50, Venkatrao pet P.O. Alwal, Sec'bad.	15.5.58	K	157	62	62	62
144. 1347	- "	Shri K Shankar 3-44, Kukatpalli Hyderabad.	27.8.58	6th	155	62	62	62
145. 1393	- "	Shri V Nagesh 3-196, FatBenagar Hyderabad.	25.10.58	-	119	65	65	65
146. 1406	- "	Shri U Eshwaraiah 2-30, Kutbulle Pur H.M.T. Hyderabad.	10.4.59	-	159	62	62	62
147. 1417	"	Shri B.R. Shivanand 1-11-110/87, Begumpet Hyderabad-16.	27.10.58	9th	160	62	62	62
148. 1425	- "	Shri G Krishna 7-100, Macha, Bolaram Secunderabad.	20.4.64	-	130	64	64	64
149. 1483	- "	Shri C. Balraj 2-111, Manakrangud Golconda, Hyderabad.	25.12.59	5th	161	62	62	62
150. 1436	- "	Shri S. Yadaiah 129, Banunagar Rowannally R.R. Distt.	05.7.61	5th	162	62	62	62
151. 1518	- "	Shri K Balnarsimha 1-30, Gajilapur Sundigal Hyderabad.	10.12.62	7th	163	62	62	62

1	2	3	4	5	6	7	8	9
152.	1623 - 17 to 25 Nov 87	Shri D.N. Warsing Rao 4-57, Old Alwal, Gram Panchayat, R.R Distt.	13.5.59	9th		164	62	50
153.	1604 - "	Shri M.P. Shanker 24-29, Herradasmettla R.K. Puram, Secunderabad.	23.12.59	8th		165	62	50
154.	1653 - "	Shri A Suresh 2-5-48, Silk Village Secunderabad.	20.11.64	5th		166	62	50
155.	1665 - "	Shri N Mallesh 6-7-13/59, Bansilalpet Secunderabad.	07.6.60	9th		167	62	50
156.	1657 -	Shri K Venkata Krishna I.C. 227, Irramasi Colony Kairathabad, Ryd - 4.	14.6.61	6th		168	62	50
157.	1683 - "	Shri K Soujaiah H-Type, 567 KRR Puram Colony Badia Wanda, Hyderabad-18.	23.12.60	9th		169	62	50
158.	1692 - "	Shri B Hanumantlu 3-5-190, Laxminagar Secunderabad.	13.2.59	7th		170	62	50
159.	1723 - "	Shri I Illaiah C Room No.26, Id Hospital Secunderabad-3.	13.8.61	7th		171	62	50
160.	1754 - "	Shri A Mohan Rao 6-3-600, Lal Darwaza Hyderabad.	16.1.59	5th		172	62	50
161.		B L A N K				173	62	50
162.	1725 - "	Shri P. Chenniah 134/121/4 ChandranGuda Hyderabad.	15.4.63	5th		174	62	50

163. 1902 - 17 to 26 Nov 87

Shri Matha Natha Niel
107, Andiah Nagar
Secunderabad.

15.4.61

9th

62

164. 1903 - "

Shri A Gandhi Lala
3-5-343, Narayanaguda
Hyderabad - 23.

13.2.62

6th

62

165. 1976 - "

Shri K Maranatha
Gundla Pochampally
R R Distt.

05.10.60

-

120

65

52

166. 1901 - "

Shri K Sree Ramulu
6-2-353, Chinthal Basthi
Hyderabad.

10.6.62

5th

120

62

52

167. 1902 - "

Shri B Krishna
12.2.663/3, Guddi Walkapur
Hyderabad.

02.1.62

5th

120

62

52

168. 1903 - "

Shri T Maheswar
17.2.572/19, Kurmaguda
Saidabad, Hyderabad.

16.6.63

9th

120

62

52

169. 1982 - "

Shri K Subash Chander Bose
17-2-520, Kurmaguda
Hyderabad.

10.9.63

8th

120

65

52

170. 1933 - "

Smt K Radha Bai
17-2-579/35, Kurmaguda
Saidabad, Hyderabad.

03.6.64

10th

120

62

52

171. 1936 - "

Shri Roop Singh
4.4.486, Sultan Bazar
Hyderabad.

10.10.64

IX

120

65

52

172. 1968 - "

Shri V Vijayakumar
17-2-605/1, Kurmaguda
Hyderabad.

11.10.64

10th

120

65

52

1	2	3	4	5	6	7	8	9
172.	1942 -	17 to 25 Nov 87	Shri Eshwar 7-1-632/176, Bapunagar S.R. Nagar, Hyderabad.	01.3.66	6th	12.3	65	ST
174.	1947 -	"	Shri V Gopal 7.1.632/151, Bapunagar S.R. Nagar, Hyderabad.	12.5.64	4th	155	35	SP
175.	1952 -	"	Shri K Narsing Rao 17-2-434/1- Kurmanagar Hyderabad-569.	01.11.64	5th	157	35	ST
1983 -	"		Rect. SP Madivali C/O Narayana Reddy, H.No. 16-103/3/B Venkat Reddy Nagar Raanathapur, RR Distt.	23.10.63	5th	75	75	Ex-Ser (1-3-0)
177.	2084 -	"	Mr. Venkitalah 18-60, Ashok Nagar Uppal, Hyderabad-38.	16.6.51	5th	71	71	Ex-Ser (15-0-0)
178.	2086 -	"	Mr. Hema Sunder D-50, IDPL Colony Balanagar Township Hyderabad-37.	05.9.57	9th	77	77	Ex-Ser (7-4-9)
179.	2087 -	"	Mr. P. Jayapalan 6-123, Gandhinagar P.O. Ramakrishna Puram Secunderabad.	18.7.50	9th	73	73	Ex-Ser (16-10-28)
180.	2088 -	"	Gov. NK Chandra Kumar 10-104, Jai Jawahar Nagar Colony, Secunderabad-507.	27.7.58	3rd	79	72	Ex-Ser (3-3-0)
181.	2091 -	"	Mr. Emmanuel 2-68, Yerwal, Jai Jawahar Nagar Colony, Secunderabad-507.	11.6.53	8th	74	65	Ex-Ser (15-1-10)

			4	5	6	7	8	
182.	2203 - 17 to 25 Nov 87	Sep. G. Mohan Reddy 2-49/1, P.O. Channapet Nayat Nagar, Hyd-35.	06.4.63	9th		179	6	Ex-Ser (1-0-7)
183.	2157 - "	Sfn.K. Narasing Murthy C/O I.R. Murthy 19-44/1(37-36), Sainikpuri R.K. Puram, Sec'bad-594.	27.2.63	10th		180	6	Ex-Ser (6-3-0)
184.	2197 - "	Hay K Venkat Rao 3/9 S.C. Bakshi 15-3-Venkata Raopet Trivulgherry, Sec'bad.	12.5.45	5th		125	65	Ex-Ser (24-0-0)
185.	2203 - "	Hay M.C. Gayali 34-35-Vivikanandapuram Sainikpuri, Sec'bad-594.	10.5.43	7th		151	6	Ex-Ser (24-0-0)
186.	2235 - "	Sep T. Venkateshwarlu C/O Chidambara Swamy 163 L.B. Nagar, Chapur Nagar D/A Jeedimetla, Hyd-865.	10.1.62	9th		121	65	Ex-Ser (3-0-0)
187.	2316 - "	Mk. Tungnath H.No.77, 2nd ⁺ Laxminagar, East Marredpally Secunderabad-26.	11.11.46	8th		132	6	Ex-Ser (20-0-0)
188.	2353-A "	Hay Y Rengaliah 16-2-77/1, Yowliguda Near Telephone Exchange Hyderabad.	07.3.49	9th		123	12	Ex-Ser (16-3-23)
189.	2349 - "	L/Mk Jai Ram	23.4.51	-		127	65	Ex-Ser (14-0-0)
190.	18427 -	Shri R. Belasubramanyam 30-2-377 (30367) Secunderabad Street	08-4-34	7th		184	6	Ex.

			4	5	6	7	8	9
	2423 - 17 to 25 Nov 87	Shri R. Prem Kumar 34, Gangaputra Colony Old Bowenpally Secunderabad.	10.9.67	6th		100	60	HI
102.	2445 - "	Shri K Mohan Reddy 3-12-300 Trimulgherry Secunderabad.	23.4.63	6th		100	60	HI
103.	2451 - "	Shri S Ravi Babu 8-3-231/A/191 Nasufguda, Hyderabad.	01.7.69	8th		191	57	PH
104.	2452 - "	Shri R. Srinivas 44, Gangaputra Colony Old Bowenpally Secunderabad.	10.7.67	9th		186	67	PH

Total One hundred ninety only.

Presiding Officer

Parvin
Shri K Sankaranarayanan,
DCS (S/R)
C.M. (1st) Secunderabad.

Members

1. *JKH*
Shri V P Sunnak, B2
G.4 South, Secunderabad

2. *QWY*
Shri Ram Krishan
AGM (M) (A)
G.3 A7 Secunderabad.

లసుబంధము APPENDIX 16.

99. వ అధ్యాయము, 99 వ నియమము (Rule 99 Chapter III)

బంచీ పర్మికెటు Form of Transfer Certificate

1. బిలీ సర్ఫిటెలు సంఘ్.

Transfer Certificate No. 024371

(a) పాఠశాల పేరు (స్థలము, జిల్లా).

(a) Name of the School. (Place and District) :

(b) పాఠశాలలోని పెద్ద తరగతి.

(b) Highest class in the school :

(c) ప్రథమత్వపాఠశాల కావిచో, ఏ తరగతివరకు రికగ్నిషను పొంది యుండెను. రికగ్నిషను ఆర్థరు. నంబరు: తేది.

(c) If-non Government class upto which recognized No. & date of recognition orders.

A circular library stamp with a decorative border. The text inside reads:
STATE LIBRARY
MYSORE
No. 2/1782 (b)
Govt. of Mysore
1893 S. P.

R. Apparatus

R. Thavikaih

Judiciorum. *flimber*

Buy bear

B. C

27-12-1963 Twentysevent
December '63 th ~~th~~

1. విధ్యార్థి / విధ్యార్థిని పేరు.
Name of the pupil.:
శంక్రమి లేక నంరక్షని పేరు.
Name of the parent or guardian :
జాతీయత మతము.
Nationality and Religion .

2. అప్పుర్తి షైఖ్యాలు కులములు లేక షైఖ్యాలు తెగలు లేక విషు క్రాచులు లేక అంద్రప్రదేశ్ విధ్యా నియమావస్తలో నిర్ణయితావాది, సాంఘికముగాను, విధ్యాసంభంధముగాను వెనుకటించిన ఇతర తరగతులకు చెందిన వ్యక్తియా : లేక షైఖ్యాలు కులములు లేక షైఖ్యాలు తెగలముంది అన్న మతము ప్రోక్రించిన వ్యక్తియా ? అయినట్లయితే అందుకు సంబంధించిన వివరములు తెలియజేయవలెను.

3. Whether the candidate belongs to Scheduled Castes or Scheduled Tribes or Vimukthajathis or other socially and educationally backward classes specified in the Andhra Pradesh Educational Rules or is he a convert from the Scheduled Castes or the Scheduled Tribes. If so, the particulars thereof.

4. జన్మించిన తేది ప్రవేశము రిచిషన్సులో నమోదైన ప్రారము. (మాటలలో)
Date of birth (in words) as entered in the Admission Register.

5. (a) పాఠశాల పదల వెచ్చనష్టు విధ్యార్థి చదువుంచిన తరగతి మాటలలో.)
(a) Class in which the pupil was reading at the time of leaving (in words):
(i) (i) ప్రథమ భాష.
(b) in First Language:
(ii) త్వరీయ భాష.
(ii) Second Language:
(i) తీసుకున్న కోర్సు (సాధారణవిధ్యా ? వృత్తివిధ్యా ? వృత్తివిధ్యా అయిన సారాంశములు).
(c) (i) Course offered, (i.e. whether Academic Bifurcated and the subject offered under the bifurcate course)
(ii) చదివినది సమ్ముఖిత గణిత శాస్త్రము, సామాన్య గణిత శాస్త్రము
(ii) Whether studied Composite or General Mathematics :
(i) మాతృభాష (ii) బోధనభాష (iii) లభితముగా తీసుకున్న భాష
Mother Tongue Medium of instruction Optional.
9. ఆ తరగతిలో చేయుకొనబడిన లేక ప్రమోటు చేయబడిన తేది (సంవరమును మాటలలో నమోదు చేయవలెను).
Date of admission or promotion to that class (year to be entered in words)

VIII th Jan

zilige

floridana

Academic

Geometrisches

Telugu Telugu

June 1975

CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

OA NO:

1354 OF 1997
1354

REPLY AFFIDAVIT / WRITTEN
STATEMENT ON BEHALF OF
RESPONDENT NO:



FILED ON:

21-1-98

FILED BY:

V. RAJESWARA RAO
S.C. FOR RAILWAYS
ADDL. CGSC, HYDERABAD

PH NO: 272585

*Recd & filed
21-1-98*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

O.A.NO. 1354 of 1997

Between:-

R.APPA RAO, S/o.R.Thavitaiah, aged about 33 years, Working as Mazdoor, with MES No.144419, under Garrison Engineer, Golconda, Hyderabad - 500 008. ... APPLICANT

A N D

1. The Chief Engineer, Hyderabad Zone, MES, Secunderabad.
2. The Commander, Works Engineer, Mudfort, Secunderabad. ... RESPONDENTS

REJOINDER

I, R.Appa Rao, S/o.R.Thavitaiah, aged about 33 years, Ex.Mazdoor, MES No.144419 under Garrison Engineer, Golconda, Hyderabad-500 008, do hereby solemnly and sincerely affirm and state as follows:-

1. I am the applicant in the above O.A. and as such I am well acquainted with the facts of the case. I have read the Counter Affidavit filed on behalf of the Respondents and in reply thereto I beg to submit as follow:-
2. I submit that paragraphs 1 and 2 of the Counter are formal in nature and need no reply.
3. In reply to para 3 and 4 of the Counter I submit that it is absolutely incorrect that I have produced bogus Employment Registration Card at the time of recruitment containing the date of birth, school where I have studied and the qualifications and that they were not tallying with the documents held by the Employment Exchange (Labour), Hyderabad. I submit at the outset that neither so-called bogus Employment Registration Card said to have been produced by me at the time of recruitment nor the documents held by the Employment Exchange (Labour), Hyderabad (even xerox copies thereof) were made available either at the time of inquiry or thereafter so that I would have defended my case effectively during inquiry to prove my innocence. I submit

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that the copy of employment card filed as Annexure-R1, to the counter contains my name only but details regarding date of birth, school of studies, qualification are not found recorded therein as alleged and therefore it is not clear how the respondents could come to the conclusion that the particulars are not tallying with the documents held by the Employment Exchange. I submit in this connection that I have never produced bogus employment registration card at the time of recruitment. I submit that when the charge is that I produced bogus employment registration card containing date of birth/school and qualifications submitted at the time of initial appointment are not tallying with the records maintained by the Employment Exchange, the impugned order of dismissal shows that I have produced false and forged educational transfer certificate at the time of recruitment as proof of age exhibiting inconsistency. Thus I submit that the dismissal was ordered not on the basis of charge but on different reasons and hence the same is illegal, and arbitrary etc. I submit that although it is stated that the inquiry was made on the basis of complaint made to Lokayukta and consequential correspondence made by the Commissioner of Employment and Training, the relevant copies of the same were not made available, thereby violating the principles of natural justice etc.

4. With regard to paragraph 5 of the Counter I submit that it is for the respondents to prove the charge by conducting inquiry according to Rules, in consonance with the principles of natural justice. I submit that it is wholly incorrect that I have resorted to all sorts of Technical pleas alleging irregularities in the enquiry against me, on the otherhand I have made specific allegations that the inquiry was not conducted according to rules. It is reiterated that if the inquiry was conducted according to rules supplying me all the documents etc., the innocence

could have been easily established. I submit that the citations referred to namely AIR 1977 S.C.C. 1512 to 1514 and 1966 SCC (LS) Page 80 have no application to the facts of the case.

5. As regards para 6 of the Counter, I submit that the averment that the inquiry officer conducted Inquiry for each individual separately as envisaged in Sub Rule (2) of Rule 14 of CCS(CCA) Rules 1965 and did not enforce Rule 18 of the said rule is totally incorrect. I submit that reading of the report of inquiry officer and brief submitted by the presenting officer clearly show that the inquiry was not conducted according to Sub Rule (2) of Rule 14 of CCS(CCA) Rules, 1965. I submit that documents listed in Annexure-III of the Charge sheet dated 14.3.1995 were not made available even though the presenting officer utilised them. I submit that the Hon'ble Supreme Court ~~for~~ ^{held} furnishing of copies of documents of the statements of witnesses is obligatory on the department so that the delinquent may prepare his defence and this obligation cannot be discharged simply because the Inspection of certain documents has been made 1969 SLR 759. I submit that even according to procedure for imposing penalties the Government of India issued instructions that copies of all documents relied upon and the statement of witnesses on behalf of the disciplinary authority be supplied to the Government servant along with chargesheet. In this view of the matter the non furnishing of documents referred to in Annexure-III of the charge sheet vitiated the inquiry. It is needless to submit that the presenting officer in his report has categorically stated that all the individuals appeared for the inquiry have demanded to handover the documents submitted at the time of appointment and the requirement was rejected by the Inquiry officer being the

official documents. It is therefore clear that non supply of the documents vitiated the inquiry. I submit that the charge is that I have produced bogus employment registration card while the order of dismissal says that I have produced false school transfer certificate at the time of my recruitment which means that the charge is one and the ~~removal~~ ^{dismissal} is on different ground. It is also relevant to submit that the finding of the Inquiry Officer is that all the forty two individuals have obtained and produced false and forged school leaving certificates at the time of recruitment in the department is basically different from the charge against me. Regarding contention that the inquiry officer had asked the charged official only relevant questions, I submit that the inquiry officer warned and put incriminating questions immediately after recording the statements which is in contradiction to sub rule (18) of Rule 14.

6. As regards para 7 of the counter I submit that it is my case in the O.A. that the requisition was made to the Employment Exchange by respondents. It is therefore submitted that it is not relevant to this O.A. as to who sent the requisition much more so when the Chief Engineer, Hyderabad Zone, M.E.S. Secunderabad is a respondent.

7. Regarding para 8 and 9 I submit that there is no any averment in this regard in my O.A. Hence no reply is necessary. I submit that I satisfied the condition of age for recruitment and also other conditions.

8. Regarding para 10 I submit that I have not suppressed any material fact and the contention that I have produced bogus certificates is absolutely false. I submit that at the time of my appointment I submitted all the certificates ^{calor} required for appointment and they were with the respondents. Infact I have requested during the Inquiry to supply them, but the same was denied on the ground that they are official documents, surprisingly a copy of the T.C. is now filed.

9. Regarding paragraphs 11 to 13 I submit that the order dated 30.6.1997 was clearly illegal as the several contentions raised by me in appeal have not been considered by the appellate authority and no speaking order was passed.

10. As regards paras 14 to 16 I submit that the contention that I did not make a request for perusal of the documents required during the inquiry is totally incorrect. Infact I have even requested for the supply of the copies of the documents, but the same was denied on the ground that they were official documents. I submit that the charge framed against me was not at all proved. However the respondents with a preconceived notion dismissed me from service in gross violation of principles of natural justice and relevant rules.

11. As regards para 17 to 20 of the Counter, I submit that it is obvious from the Memorandum dated 30.4.1996 enclosing the copy of the inquiry report that the punishment of dismissal from service was proposed not by the disciplinary authority but under the directions of his superiors. It is thus clear that the disciplinary authority surrendered his jurisdiction to the higher authority. I submit that a reading of the Memo. No. 158/651/EIC dated 30.4.1996 (Ann. VI page 25) clearly states that it is proposed to impose the

penalty of dismissal from service. The disciplinary authority came to a conclusion about punishment while forwarding a copy of the Inquiry Report. I submit that there was no averment made by me in the O.A. that the M.E.S. Union has planned in my dismissal or that when the school certificate is produced as proof of age, there is no necessity for medical officer certificate for the same. I also submit that the counter travelled beyond the pleading made in the O.A. and hence they are not adverted to, though denied.

I also submit that all the citations made in the O.A. are relevant for the purpose of adjudication of this O.A. by the Hon'ble Tribunal.

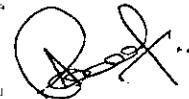
It is therefore prayed that this Hon'ble Tribunal may be pleased to allow the above O.A.

as prayed for and pass such other order or

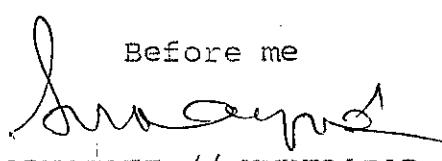
orders as this Hon'ble Tribunal may deem fit and proper

in the circumstances of the case.

Solemnly and sincerely affirmed
at Hyderabad on this 26 day of
January, 1998.


DEPOSITION

Before me


// ADVOCATE // HYDERABAD.

1581/ 10/ 510

-TWENTY-FIVE JACK POKER

Commander Works, p. 12
and fort, Scourter, and

120

(4) Mar 1993

STANDARD FORM OF CHARGE SHEET FOR MAJOR PENALTIES
(B.I.R. 19 of the I.T.R.C.C.S. & Rules 1935)

M E M O R A N D U M

1. The undersigned proposes to hold an inquiry against
MES-144418 Shri/~~bpt~~ R. APPA RAO, MAZDOOR
 under Rule 14 of the Central Civil Services (Classification
 Control and Appeal) Rules, 1935. The substance of the
 imputations of misconduct or misbehaviour in respect of which
 the inquiry is proposed to be held is set out in the enclosed
 statement of articles of charge (Annexure I). A Statement of
 the imputations of misconduct or misconduct or misbehaviour in
 support of each article of charge is enclosed (Annexure II).
 A list of documents by which, and a list of witnesses by whom
 the articles of charge are proposed to be supported are also
 enclosed (Annexures III and IV).

2. MES-144419 Shri/~~bpt~~ R APPA RAO, MAZDOOR
 is directed to submit within 10 days of the receipt of this
 Memorandum a written statement of his defence and also to
 state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in
 respect of those articles of charge as are not admitted. He
 should therefore, specifically admit or deny each article
 of charge.

4. MES-144419 Shri/~~bpt~~ R. APPA RAO, MAZDOOR
 is further informed that if he does not submit his written
 statement of defence on or before the date specified in para
 above, or does not appear in person before inquiry authority
 or otherwise fails or refuses to comply with the provisions
 of Rule 14 of the CCS(CC&A) Rules, 1935 or the orders/directions
 issued in pursuance of the said Rule, the inquiry authority
 may hold the inquiry against him ex parte.

5. Attention of MES-144419 Shri R. APPA RAO, MAZDOOR
 is invited to Rule 20 of the Central Civil
 Services (Conduct) Rules 1934 under which no government
 servant shall bring or attempt to bring any political
 outside influence to bear upon any superior authority to
 further his interest in respect of matters pertaining to his
 service under the Government. If any representation is made
 on his behalf from another person in respect of any matter
 dealt with in these proceedings it will be presumed that
MES-144418 Shri/~~bpt~~ R. APPA RAO, MAZDOOR
 is aware of such a representation and that it is given in
 his interest and action will be taken against him in con
 sequence of rule 20 of the CCS(Conduct) Rules 1934.

6. The receipt of the Memorandum may be acknowledged.

10

(BS Sarma)

Col

Compt. and er. Works Engineers

MS. 141-119

Sri R. Appa Rao, Hazoor
(through G S Golconda, Hyderabad)

120

ANNEXURE I

STATEMENT OF ARTICLES OF CHARGES FRAMED AGAINST MES. 144419
SIRI R. APPA RAO, MAZDOOR OF GE GOLCONDA

That the said MES. 144419 Shri R. Appa Rao, Mazdoor at the time of recruitment has produced bogus employment registration card. The details like date of birth, school and qualifications are not tallying with the documents held by Employment Exchange (Labour) Hyderabad.

That MES. 144419 Shri R. Appa Rao, Mazdoor failed to maintain absolute integrity and acted in a manner of unbecoming of a Govt servant and thereby violated the provisions under Rule 3 (1) (iii) of CCS (Conduct) Rules 1964 at the time of appointment.

ANNEXURE II

STATEMENT OF IMPUTATIONS OF MISCONDUCT OR MISBEHAVIOUR IN
SUPPORT OF THE ARTICLE OF CHARGES FRAMED AGAINST MES. 144419
SIRI R. APPA RAO, MAZDOOR

That the said MES. 144419 Shri R. Appa Rao, Mazdoor at the time of recruitment has produced bogus employment registration card wherein the details of the date of birth, school and qualifications are not tallying with the documents held by Employment Exchange (Labour) Hyderabad.

Shri Deepak Kumar Panwar, IAS Commissioner of Employment and Training Hyderabad have called for the Identity Cards issued by the Employment Exchange of the selected candidates appointed candidates. Employment Registration Cards were forwarded to Shri Deepak Kumar Panwar, IAS Commissioner of Employment and Training. On verification of the Employment Card produced by the individual, the following particulars of the individual were not tallying with Employment Exchange Records :-

- (a) Date of birth.
- (b) School
- (c) Qualifications

In view of the above, Commissioner of Employment and Training Hyderabad took the case with the Secretary Ministry of Defence, G of I and requested to remove the above MES. 144419 Shri R. Appa Rao, Mazdoor from service. On verification of documents Engineer-in-Chief's Branch, Army HQ, New Delhi ordered to take disciplinary action.

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: 2 :

ANNEXURE III

LIST OF DOCUMENTS BY WHICH THE ARTICLES OF CHARGES FRAMED
AGAINST SHRI TULJARAM, SAFAIWALA ARE PROPOSED TO BE SUSTAINED

1. Letter No N3/3874/91 dated 10 Jan'92 issued by Shri Deepak Kumar Panwar, IAS, Commissioner of Employment and Trg.
2. CWE (AF) Secunderabad letter No.12020/136/E1C dated 01 Apr'92.
3. Chief Engineer Hyderabad Zone Secunderabad letter No.10548/AF/25/141/E1C dated 09 Apr'92.
4. Chief Engineer Hyderabad Zone Secunderabad letter No.10548/AF/26/198/E1C dated 24 May'94.

ANNEXURE IV

LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGES FRAMED
AGAINST SHRI TULJARAM, SAFAIWALA ARE PROPOSED TO BE SUSTAINED

Documentary.

FAIR LISTED
CASE
(28/98) on 29-1-98 (29-1-98)
IN THE CENTRAL ADMINISTRATIVE TRI-
BUNAL AT :: HYDERABAD

O.A.101, 1354 of 1997

Recovery
Lia
28/1/98

REJOINDER



Mr. K.Venkateswara Rao

Counsel for the Applicant.

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GENERAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

OA NO : 1354 OF 1997

BETWEEN:

SHRI R APPA RAO

..... APPLICANT

AND

Chief Engineers (FY)
Hyderabad, Secunderabad and another RESPONDENTS

ADDITIONAL REPLY AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENTS

1. I, IC-33864 K Lt Col MS CHHATWAL MANMOHAN SINGH, s/o DARSHAN SINGH CHHATWAL aged about 46 years, occ : Offg CWE Secunderabad R/O Secunderabad do hereby solemnly affirm ~~and~~ and state as follows :-
2. I am the Offg Commander Works Engineers, and Respondent No. 2 and as such I am fully acquainted with all facts of the case. I am filing this additional reply affidavit on behalf of Respondents having been authorised to do so. This additional affidavit is filed on ~~hakki~~ being directed by the Hon'ble Tribunal to clarify some points.
3. It is respectfully submitted that the charge against the applicant is that the applicant has produced employment registration card wherein details of Date of Birth, School and Qualifications contains, are not tallying with the documents held by the Employment Exchange (Labour) Hyderabad. So the verification was conducted by Sri Deepak Kumar Panwar, IAS, Commissioner of Employment and Training, Hyderabad in the issue and he came to the conclusion that the employment card produced by the applicant along with others were found to be bogus. Consequently the Hon'ble Lokayukta AP also took cognisance of the issue basing on complaint made to him and consequently the Commissioner of Employment

Attest

AN 10/30
01/6/98

SC Datta
Adm Offr
CWE Secunderabad

DEPONENT

Chhatwal

Offg Lt G/
Commander Works Engineers
Secunderabad.

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and Training made an enquiry. The Commissioner also took up the cases with the Secretary, Ministry of Defence, Govt. of India and requested him to take disciplinary action against the applicant alongwith others. A charge memo dated 14-3-1995 was issued to the applicant (Annexure 4 page 20 of 01) alleging inter alia that the applicant has produced bogus employment card. The allegation made against the applicant were going to be proved basing on the documentary evidence only. The following documents are listed as Annexure-3 of the charge memo No 153/333/EIC dated 14-3-95 (A copy of Annexure III of charge memo is filed as A1) and no witnesses were cited in the charge sheet.

LIST OF DOCUMENTS

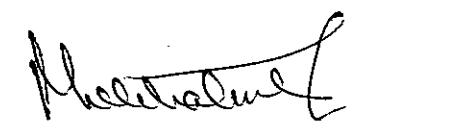
1. Lr No. N3/3374/91, dated 10 Jan 92 issued by Shri Deepak Kumar Panwar, IAS, Commissioner of Employment and Training.
2. CWE (AF) Secunderabad Lr No: 12020/136/EIC dated 01 April 1992.
3. Chief Engineer, Hyderabad Zone, Secunderabad letter No 10318/AF/26/141/LIC, dated 09 April 1992.
4. Chief Engineer, Hyderabad Zone, Secunderabad Lr. No. 10648/AF/26/193/EIC, dated 24 May 1994.
3. It is respectfully submitted that the applicant appeared before the oral inquiry held on 1-3-1996. The statement of the applicant is filed as Annexure R-II. The statement given by the applicant is extracted below :-

ATTESTER



SC Datta
Adm Offr
CWE Secunderabad

DEPONENT



Lt Col
effg Commander Works Engineers
Secunderabad

STATEMENT GIVEN BY SIRI R APPA RAO, MAZDOR OF GOLCONDA

MES-144419, Shri R Appa Rao, Mazdoor of GE Golconda having been duly warned states that I was appointed as Mazdoor in GE Golconda during Feb 1938. At the time of interview, I submitted all relevant documents which were original.

QUESTIONS BY INQUIRY OFFICER

Q1. Did you receive the charge sheet and reply to it ?

A1 YES

Q2 In which school did you study ?

A2 Jawahar Bal Sadhan Vidhyalaya, Chikkadapally, Hyderabad. I studies upto 8th class.

Q3 How did you obtain the school certificates ?

A3 I brought it myself

Q4 What is your age now ?

A4 I am 33 years old

Q5. Do you agree to the charges framed against you ?

A5 No, I am not guilty of the charges.

The above statement questions and answers were read over to the individual in the language he understands but refuses to sign it.

Dated : 01 March 1996

Sd/- x x x x x

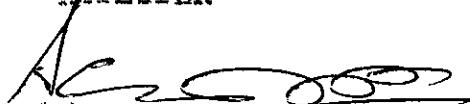
(Shri D Subramani, AE B/R)
PRESENTING OFFICER

Sd/- x x x x x

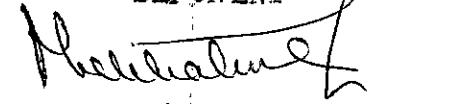
(Lt Col VK Mani)
INQUIRY OFFICER

So the above proceedings clearly shows that the applicant has not demanded original certificates produced at the time of recruitment. However some of the other employees who are taken in disciplinary cases have demand to furnish the original documents submitted by them.

ATTESTER


S S Datta
Adm Offr
CWE Secunderabad

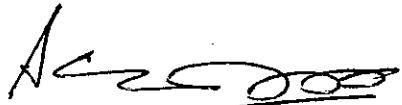
DEPONENT


Lt Col
Commander Works Engineers
Secunderabad

The delinquent employees who have demanded the copies of original documents were given opportunity to see the documents submitted by them. Since the applicant did not ask for those documents the question of furnishing such documents does not arise. The applicant admits that he received charge sheet that means that he received all the documents referred therein. Hence it is respectfully submitted that the contention of the applicant that he was not furnished original copies of the certificates which he has submitted at the time of interview and non furnishing of those documents would vitiate the enquiry is not tenable.

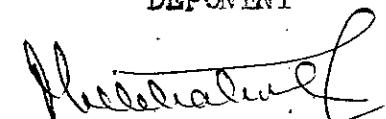
4. It is respectfully submitted that the allegation of the applicant that a common enquiry was conducted contrary to rules is denied. In fact, the enquiry officer conducted the enquiry individually and the applicant also admits that he has appeared before the enquiry office, but the applicant has refused to sign the proceedings of the oral enquiry dated 1-3-1996. Whenever, the delinquent officer alleges any violation of rules by the enquiry officer or disciplinary authority, he should participate in the enquiry and he should have proved his alleged innocence before the enquiry officer. As stated above, the applicant had not only refused to sign the oral enquiry proceedings which were conducted on 1-3-1996 but also did not avail the opportunity of engaging defence assistant. The Hon'ble Tribunal may kindly take note of the conduct of the applicant in refusing to sign the daily order sheet having appeared and deposed and it is a serious lapse on the part of the delinquent employee.

AFFESTER



SC Datta
Adm Offr
CWE Secunderabad

DEPONENT



461
offr Commander Works Engineers
Secunderabad

Whenever a person is supposed to depose before any Judicial/ quasi Judicial authority, one must suppose to answer the allegations or adduce necessary evidence and refusing to do the same is a serious misconduct and it should be viewed seriously and the same may be taken Judicial notice of by this Hon'ble Tribunal.

5. It is respectfully submitted that a detailed affidavit covering all the points raised by the applicant in the OA were already answered in the affidavit filed by the department and both the affidavits ~~xxxxxxxxxxxxxx~~ may be read together.

6. It is respectfully submitted that our counsel may be permitted to cite the appropriate legal decisions at the time of hearing of the case.

In view of the above submissions, the applicant has not made out any case and is only pointed out some pure technicalities which are not most relevant in departmental proceedings and the department has proved beyond doubt that the applicant has got employment by mischievous means and the offence is a serious one. He deserves maximum punishment. Hence there is no illegality committed by the department in imposing the impugned punishment.

In view of the above submissions, the Hon'ble Tribunal may be pleased to dismiss the OA.

Solemnly sworn and signed
his name on this day of 15/6
June 1993 before me.

DEPONENT

BEFORE ME

4/61
Offr Commander Works Engineers
Secunderabad

ATTESTER


SC Datta
Adm Offr
CWE Secunderabad

586 387810

REGISTER JACK DUE
Commander Works Engine : 1
Mudfort, Secunderabad - 3

STANDARD FORM OF CHARGE SHEET FOR MAJOR PENALTIES
(Rule 14 of the CCS(CCA) Rules 1965)

14 Mar 95
MILLES

M E M O R A N D U M

1. The undersigned proposes to hold an inquiry against
MES-14410 Shri/Smt R. APPA RAO, MAZDOOR
under Rule 14 of the Central Civil Services (Classification
Control and Appeal) Rules, 1965. The substance of the
imputations of misconduct or misbehaviour in respect of which
the inquiry is proposed to be held is set out in the enclosed
statement of articles of charge (Annexure I). A Statement of
the imputations of misconduct or misconduct or misbehaviour in
support of each article of charge is enclosed (Annexure II).
A list of documents by which, and a list of witnesses by whom
the articles of charge are proposed to be sustained are also
enclosed (Annexures III and IV).

2. MES-14410 Shri/Smt R APPA RAO, MAZDOOR
is directed to submit within 10 days of the receipt of this
Memorandum a written statement of his defence and also to
state whether he desires to be heard in person.

3. He is informed that an Inquiry will be held only in
respect of those articles of charge as are not admitted. He
should therefore, specifically admit or deny each article
of charge.

4. MES-14410 Shri/Smt R. APPA RAO, MAZDOOR
is further informed that if he does not submit his written
statement of defence on or before the date specified in para 2
above, or does not appear in person before inquiring authority
or otherwise fails or refuses to comply with the provisions
of Rule 14 of the CCS(CC&A) Rules, 1965 or the orders/directions
issued in pursuance of the said Rule, the inquiring authority
may hold the inquiry against him ex parte.

5. Attention of MES-14410 Shri R. APPA RAO, MAZDOOR
is invited to Rule 20 of the Central Civil
Services (Conduct) Rules 1964 under which no government
servant shall bring or attempt to bring any political or
outside influence to bear upon any superior authority to
further his interest in respect of matters pertaining to his
service under the Government. If any representation is received
on his behalf from another person in respect of any matter
dealt with in these proceedings it will be presumed that
MES-14410 Shri/Smt R. APPA RAO, MAZDOOR
is aware of such a representation and that it has been made
at his instance and action will be taken against him for
Violation of Rule 20 of the CCS(Conduct) Rules 1964.

6. The receipt of the Memorandum may be acknowledged.

To

Col Commander Works Engineers

IIES-144419
Shri R. Anna Rao, Mazdoor
"Jolconda, Hyderabad)

II ES-144410
Shri R. Anna Rao, Mazdoor
(through Golconda, Hyderabad) 14/3

2

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ANNEXURE-I

STATEMENT OF ARTICLES OF CHARGES FRAMED AGAINST MES. 144419
SHRI R. APPA RAO, MAZDOOR OF 98 GOLCONDA

That the said MES. 144419 Shri R. Appa Rao, Mazdoor at the time of recruitment has produced bogus employment registration card. The details like date of birth, school and qualifications are not tallying with the documents held by Employment Exchange (Labour) Hyderabad.

Thus MES. 144419 Shri R Appa Rao, Mazdoor failed to maintain absolute integrity and acted in a manner of unbecoming of a Govt servant and thereby violated the provisions under Rule 3 (i) (iii) of CCG (Conduct) Rules 1964 at the time of appointment.

ANNEXURE-II

STATEMENT OF IMPUTATIONS OF MISCONDUCT OR MISBEHAVIOUR IN
SUPPORT OF THE ARTICLE OF CHARGES FRAMED AGAINST MES. 144419
SHRI R. APPA RAO, MAZDOOR

That the said MES. 144419 Shri R. Appa Rao, Mazdoor at the time of recruitment has produced bogus employment registration card wherein the details of the date of birth, school and qualifications are not tallying with the documents held by Employment Exchange (Labour) Hyderabad.

Shri Deepak Kumar Panwar, IAS Commissioner of Employment and Training Hyderabad have called for the Identity Cards and issued by the Employment Exchange of the selected candidates and appointed candidates. Employment Registration Cards were forwarded to Shri Deepak Kumar Panwar, IAS Commissioner of Employment and Training. On verification of the Employment Card produced by the individual, the following particulars of the individual were not tallying with Employment Exchange Records :-

- (a) Date of birth.
- (b) School
- (c) Qualifications

In view of the above, Commissioner of Employment and Training Hyderabad took the case with the Secretary Ministry of Defence, G of I and requested to remove the above MES. 144419 Shri R Appa Rao, Mazdoor from service. On verification of documents Engineer-in-Chief's Branch, Army HQ, New Delhi ordered to take disciplinary action.

LIST OF DOCUMENTS BY WHICH THE ARTICLES OF CHARGES FRAMED
AGAINST SIRI B. APPA RAO, MAJOR OF THE GOCONDA ARS
PROPOSED TO BE SUSTAINED

1. Letter No N3/3874/91 dated 10 Jan 92 issued by Shri Deepak Kumar Panwar, IAS Commissioner of Employment and Training.
2. CWS (AF) Secunderabad letter No 12020/136/EIC dated 01 Apr 92.
3. Chief Engineer, Hyderabad Zone, Secunderabad letter No 10548/AF/26/141/EIC dated 09 Apr 92.
4. Chief Engineer, Hyderabad Zone, Secunderabad letter No 10548/AF/26/198/EIC dated 24 May 91.

101. Page 1bA
ANNEXURE-IV
LIST OF WITNESSES BY WHOM THE ARTICLES OF CHARGES FRAMED
AGAINST SIRI B. APPA RAO, MAJOR OF THE GOCONDA ARS PROPOSED TO BE SUSTAINED

Documentary.

CONFIDENTIAL

ANII

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PROCEEDINGS OF THE ORAC INQUIRY

HELD ON 01 MAR 96 IN THE OFFICE
OF CIVS SECUNDERABAD IN CONNECTION
WITH THE ARTICLES FRAMED AGAINST
MES-144419 (144419) SHRI R. APPA RAO,
MASDOOR OF GE GOLCONDA.

MEMORANDUM BEARING NO 158/383/EIC
DATED 24 MAR 95 (14 MAR 95).

INQUIRY OFFICER AND PRESENTING
OFFICER APPOINTED VIDE CIVS

SECUNDERABAD ORDER NO 158/552/EIC
AND 158/554/EIC DATED 02 MAY 1995

Statement given by Shri
R. Appa Rao, masdoor of GE Golconda.

MES-144419, Shri R. Appa Rao,
Masdoor of GE Golconda having been
duly warned states that he was
appointed as Masdoor in GE Golconda
during Feb 88. During the examination
of submitted self-explanatory documents
which were original
questions by Inquiry officer.

Q1 Did you receive the charge sheet
and reply to it?
A1 Yes

CONFIDENTIAL

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Q2. In which school did you study?

A2. Jawahar Bal Sahay Vidhyalaya
Chikkadpally, Hyderabad. I
studied upto 8th class.

Q3. How did you obtain the school
certificate?

A3. I brought it myself.

Q4. What is your age now?

A4. I am 33 years old.

A4. I agree to the charges

Q5. Do you agree to the charges
framed against you?

A5. I am not guilty of the

A5. No, I do not
charge.

The above statement, question and
answers were read over to the
individual in the language he
understands but refuses to sign it.

Dated: 01 May 96

for
S/o
Inquiry officer

Shubham
(Shri D. Subramani)
AE BIR
Preparing officer

CONFIDENTIAL

Ref. No : 805641

10548/AF/26/198 /E1C

Commander Works Engineer
Mudfort
Secunderabad-3

Chief Engineer, CWC
Hyderabad Zone
Opp Parade Grounds
Sardar Patel Road
Secunderabad-500003

24 May 94

WORA 122A

APP. YAN. 0.5

IRREGULAR APPOINTMENT OF MAZDOORS AT CWE (AF)
MUDFORT SECUNDERABAD

1. Ref correspondence resting with your letter No 158/161/E1C dated 06 Nov 92.
2. Higher authorities have now advised to progress the disciplinary proceedings already initiated by your office against the defaulters. It has now been confirmed by E-in-C's Branch Army Headquarters that projecting a case for getting Govt sanction for double the probationary period is also not proper when a severe punishment is warranted. Therefore please process the disciplinary case on priority. The following action may please be taken :
 - (a) Departmental inquiry be conducted duly appointing IO/PO.
 - (b) On receipt of IOs report, a copy of Inquiry Report be made available to all the SPSs and their version be obtained within 15 days.
 - (c) On receipt of version from SPS's on IOs report, the CWE, being disciplinary authority, may finalise case and issue final orders at the earliest.
3. Chief Engineer directs that the case be finalised by 30 Jun 94 and progress report be rendered to this HQ by 15th & 30th of June 94 for information of Chief Engineer.


(PM Karnik)
Maj
S02 (P)
for Chief Engineer

Copy to :-

11B Section
(Internal)

- A copy of CESC Pune letter No 130103/4-A/YRC/627/E1D dated 12 May 94 alongwith a copy of DO ~~for~~ letter No 78646/466/92/E1D dt 03 May 94 from Brig MJ Joseph, Offg ADGE(Pers), E-in-C's Branch Army HQ is forwarded for your further action.

PS/*

CONFIDENTIAL

126
135

CONFIDENTIAL

Tele 825641

AN IV

Chief Engineer
Hyderabad Zone
Opp. Parade Ground
Sardar Patel Road
Secunderabad 500 003
Apr 92

1054B/AF/26/ 14 /E1C

09

Chief Engineer
HQ Southern Command
Pune-1

128 124
129 125

IRREGULAR APPOINTMENT OF MAZDOORS AT CWE (AF) 143
MUD FORT SECUNDERABAD

1. Reference your HQ letter No 132501/Rep/E1B(S) dated 09 Mar 92 addressed to CE (AF) Bangalore.

2. As per SP, CBI Hyderabad report received under your letter No 130103/4/A/573/E1D dated 12 Nov 91, action against the following individuals are to be taken for producing false transfer/educational certificates at the time of registering their names in the employment exchange to prove their age :-

- (a) Shri N Jangish
- (b) Shri V Rajeswar
- (c) Shri K P Parameeswar
- (d) Shri S Narasinga Rao
- (e) Shri Jedeon
- (f) Shri V Raju
- (g) Shri N Yadeish

3. CWE Secunderabad has issued Memorandum of Charges to the above individuals and their replies received which are under scrutiny by CWE.

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4. CWE (AF) Sec'bd vid'e his letter No 12020/136/E1C dated 01 Apr 92 has submitted a statement of case to CE (AF) Bangalore with a copy to this office. It could be seen from the correspondence received that names of another 68 candidates have been indicated vid'e Shri Deepak Kumar Panwar, I.A.S., Commissioner of Employment and Training, Hyderabad letter No. N3/3874/91 dated 10.1.92 for removing them from service. As desired vid'e para 3 of your HQ letter No 132501/Rep/E1B(S) dated 09 Mar 92, your HQ might have received the whole case through CE (AF) Bangalore.

5. Out of the list of 68 candidates, the names of six person against whom CBI has indicated for taking action vid'e para 2 above are figuring in the list and only one name i.e. Sri K Parameeswar is not included in the list.

6. It is understood, except the above seven names against whom the disciplinary proceedings are in process, the probationary period has been lifted for others. However, information to this effect is being obtained. Decision, if any, for proceeding against the remaining individuals by higher authorities may please be intimated.

PRK
(PRK Murthy)

Capt

AD 1

for Chief Engineer

128/E1C
(139b)

Copy to :-

1. CWE Secunderabad - For information with ref to CWE (AF) letter No 12020/136/E1C dt 1 Apr 92. Pl check your records for the persons employed under your jurisdiction and inform whether the probationary period has been lifted against them or otherwise.
2. CWE (AF) Sec'bd - for info.

CONFIDENTIAL

4. The documents as per details given were handed over to CBI Hyderabad Branch as desired by them for investigations:-

a) Documents handed over by Shri A Natarajan, OS Offg. AO II to Shri G.F. Jesudoss, SI CBI/SPE Hyderabad.

- i) One Xerox copy of Board Proceedings for the categories for which recruitment has been done (Pages 1 to 74).
- ii) 4 Nos of Amendment letter in original to the original list of candidates received from D.E.O (Labour) Hyderabad.
- iii) Despatch Register of CWE(A P) Secunderabad for the period from 01 Jan 88 to 28 Apr 88 (page 1 to 196) and 84 Nos postal acknowledgement cards.
- iv) 71 Nos Transfer Certificates
- v) 24 Nos community certificates
- vi) 76 Nos PV Rolls
- vii) 2 Nos GSC Certificates
- viii) 1 No VII class certificate
- ix) 3 Nos discharge Books (Ex-Servicemen)
- x) 1 No School Report Record Sheet
- xi) 25 Nos PV Rolls together with 7 Nos of verification letters from Police in respect of GE(AF) Secunderabad.
- xii) 53 Nos PV Rolls in respect of GE(AFA) Hyderabad.
- xiii) 80 Nos Employment Cards 0 CWE Midfort
0 Secunderabad
- xiv) 64 Nos Postal acknowledgement cards
- xv) Copy of Regional Employment Officer, Secunderabad letter No. A3/1084/88/dated 25 May 88 received under CE(P)FY Secunderabad letter No. 10548/AF/1/45/EIC dt 27 May 88.
- xvi) List of Selected candidates (11 sheets).

Contd....3

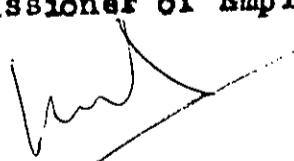
b) Documents handed over by MES/255927 Shri Parkash Chand AO II CWE(AF) Secunderabad to Shri K.Jayanna, Inspector of Police, CBI/SPE Hyderabad on 16 Nov 1990, through Andhra Sub Area:-

- i) Folder containing IRS for filling the posts (Page 1 to 4)
- ii) Folder containing requisition on Employment Exchange for sponsoring candidate (Pages 1 to 5).
- iii) Folder containing Employment Exchange lists and letters (Pages 1 to 134).
- iv) Original Board Proceedings of Board of Officers held on 16 Nov 87 and subsequent days for selection of candidates for the post of Mazdoors, Chowkidars, Safaiwala and other categories (Pages 1 to 74).
- v) List of candidates interviewed by DEO on 30 May 88 and subsequent days and documents collected from individuals (Page 1 to 12).

5. Investigation was concluded by Supdt of Police, CBI/SPE/ Hyderabad and result of investigation was intimated vide their letter No.C2/3100/3/14(A)/89-Hyd dt 31.8.1991 addressed to the Commander, Headquarters, Andhra Sub Area, Secunderabad and copy endorsed to CS, Hyderabad Zone, Secunderabad (copy enclosed) received in this office from CS HQ Secunderabad vide their letter No.10548/AF/123/EIC dt 18.10.91. Perusal of the letter ibid will reveal that there is sufficient material to initiate action against Shri N.Jangaiah, V.Rajeshwar, K.Parameswar, S.Narasinga Rao, Jedsion, V.Raju and N.Yadaiah and suitable action as deemed appropriate be taken against them. From the letter No.N3/3874/91 dt 10.1.1992 from Shri Deepak Kumar Panwar, I.A.S., Commissioner of Employment and Training, Hyderabad addressed to the Secretary, Min of Def, Govt of India, New Delhi it will be seen that 68 cases, where in either father's name or other particulars did not tally with employment Exchange records or they have produced identity cards bearing forged signatures of Employment Officer have been intimated.

6. It is submitted that out of 68 individuals involved, 22 are serving under our area and the remaining 46 serving under CWE Area.

7. It is submitted that in CBI report name of Shri K.Parameswar has been indicated for taking necessary action whereas his name is not in the list forwarded by Shri Deepak Kumar Panwar, I.A.S., Commissioner of Employment and Training, Hyderabad.


(H.S. Narula)

SE
Commander Works Engineers (AF)

10 (c) 138

STATEMENT OF CASE

AN 5

1. The Board of Officers as under assembled on 16 Nov 1987 and subsequent days for appointment of Mazdoors, Chowkidars, Safaiwala and other categories.

a) Presiding Officer	- MES/ 105102 Shri K Shankernarayanan, ES DCWE B/R - CWS (AF) Secunderabad.
b) Members	1) MES/300156 Shri VP Sunnak, ES GE (South) Secunderabad
	2) MES/303405 Shri Ram Kishan, AE E/M AGE E/M of GE (AF) Sec'bad

The Board was finalised and concurred by Shri AR Banerjee, SE (the then CWE(AF) Secunderabad) on 18 Jan 1988.

2. An anonymous complaint (copy enclosed) dated Nil addressed to Sri KK Monud Ali, Commissioner and Director, Employment and Training, Hyderabad copy endorsed to Chief Minister, Govt of A.P Hyderabad, Mr. P Siva Reddy, Hon'ble Minister, Minister for Employment, Govt of A.P Hyderabad and Justice Dr. A. Sambasiva Rao, Lok Ayukta, Somajiguda, Hyderabad and others bringing out alleged irregularities in connection with recruitment of Mazdoors was received through CE (P)Fy Secunderabad under their letter No. 10548/AF/1/35/EIC dt 21 Apr 1988 for comments. Necessary comments were offered to the anonymous complaint vide our letter No. 12020/ 632/EIC dt 28 May 88 (copy enclosed). Simultaneously, the Dist Employment Officer Hyderabad contacted CWE(AF) Secunderabad in connection with the above and it was decided to call all the selected candidates for verification the identity cards, educational qualification certificates and cast certificate etc. Only 52 candidates reported and for remaining 80 candidates Shri AR Banerjee, SE intimated to enquires with concerned officer is Col YV Bakshi, CWE Secunderabad as these candidates were allotted to his unit. Col YV Bakshi, CWE Secunderabad expressed his inability to call the candidates at his level, but promised to do so if he gets permission from the CE(P)Fy Secunderabad. Subsequently out of 83 candidates, 73 candidates were interviewed by Dist Employment Officer (Labour) Hyderabad and their particulars were verified and signatures of individuals obtained. Remaining 10 candidates also reported to DEO (Labour) Hyderabad in his office for verification of particulars.

3. Subsequently the details of the candidates who were selected for the post of class IV categories from 1987 onwards were called for by Superintendent of Police, CBI, Hyderabad vide their letter No 1838/C6/1(11)/95(A)/82-Hyd dt 6.6.1988 and Shri GF Jesudoss, S.I./CBI/SPE was detailed to visit this office for the purpose.

Contd2

In response to our requisitions mentioned above, the details of candidates sponsored by Employment Exchange Hyderabad and Employment Exchange, Rangareddy, District, Hyderabad and selected is given as under :-

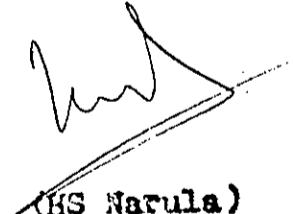
Sl No.	Category	Candidates sponsored by Employment Exchange Hyderabad	Candidates sponsored by Employment Exchange Rangareddy	Candidates Selected.
1.	Mazdoors	1271	920	125
2.	Chowkidars	208	60	14
3.	Safaiwala	80	—	5

5. It is brought out that 137 Mazdoors (including 12 Ex-servicemen) were selected and allotted to the various formations under CWS (AF) Secunderabad and CWS Secunderabad and not to CE (AF) Dundigal only as mentioned in the letter. Employment Officer (Labour) Hyderabad visited this office and interviewed/verified relevant documents of the selected candidates as broadly explained in Statement of Case under para 2. In the 68 caseslist received under letter from Sri Deepak Kumar Panwar, I.A.S., Commissioner of Employment and Training, Hyderabad, dt 10-1-1992, 46 candidates are serving under CWS Secunderabad Area and 22 candidates under CWS (AF) Secunderabad area.

Para 2

The affected 68 candidates have been suggested to be removed from service and fill the vacancies through Employment Exchange. It is submitted that the case has already been investigated by CBI Hyderabad Branch, Hyderabad and suitable action as deemed appropriate is to be taken against Seven (7) individuals (Para 5 of Statement of Case refers). Shri K Parameswar against whom the action has been suggested by CBI Hyderabad Branch, Hyderabad is not found reflected in the list of 68 candidates (Para 7 of Statement of Case refers).

The case may kindly be examined in the light of position brought forward above and action in this regard to be taken be advised.



(HS Narula)

SE
Commander Works Engineers (AF)

PARAWISE CONTENTS ON THE LETTER FROM SRI DEEPAK KUMAR PANWAR, I.A.S.
COMMISSIONER OF EMPLOYMENT AND TRAINING HYDERABAD ON HIS LETTER NO.
N/3874/91, DATED 10-1-1992

Para 1

1. Requisition bearing No.11075/658/E1B dt 30-7-1987 for Seventy (70) vacancies of mazdoors (not Sixty as stated) as per breakdown given below was forwarded to District Employment Officer (Labour), District Employment Exchange, Hyderabad under our letter No.11075/659/E1B dt 30-7-1987.

- a) SC - 11 Nos (Eleven)
- b) ST - 4 Nos (Four)
- c) X-Servicemen 10 Nos (Ten)
- d) General 45 (Forty Five)

70

2. In addition to above Two more requisitions bearing No. 11075/657/E1B dt 30-7-1987 for Seven (7) Chowkidars and No.11075/656/E1B dt 30-7-1987 for Five (5) Safaiwals were forwarded under out above cited letter. Simultaneously Two more requisitions bearing Nos 11075/661/E1B dt 30-7-1987 for Seventy One (71) Mazdoors and 11075/660/E1B dt 30-7-1987 for Five (5) Chowkidars were forwarded under our letter No.11075/662/E1B dt 30-7-1987 to District Employment Officer (Labour), District Employment Exchange, Ranga-reddy District, Begumpet, Hyderabad.

3. It is relevant to submit that LRS for appointment of following categories was received under Chief Engineer, Madras Zone, Madras letter No.100032/1723/E1B(R) dt 01-7-1987 and it was directed via Chief Engineer Madras Zone, Madras letter ibid that Board for recruitment for both CWE (AF) Secunderabad and CWE Secunderabad will be conducted by CWE (AF) Secunderabad. One officer from CWE Secunderabad was to be associated in the Board.

SlNo.	Category	CWE (AF) Sec'bad	CWE S'bad	Total
1.	Mazdoors	(Out of 66) 10 allotted to GE Bidar for appointment.	85	151
2.	Chowkidars	8	8	16
3.	Safaiwals	-	5	5
				172

Contd..... 2

Tele: 848954

AN 411

13 (1) (14V)

12020/ 136 /E1C

SPEED POST

Commander Works Engineers (A.F)
Midfort, Secunderabad - 500 003

01 Apr 1992

Chief Engineer (A.F)
No. DC Area
HES Road
Bangalore - 560 022

125
126

131

IRREGULAR APPOINTMENT OF MAZDOORS AT CWE (AF) 128
MIDFORT, SECUNDERABAD AD

1. Reference your HQ letter No.126029/AF/2/110 dated 21 Mar 1992.
2. The detailed paravise comments and Statement of Case as desired vide your above cited letter is forwarded herewith.
3. It is submitted that out of 68 candidates, 22 candidates are serving under our area and remaining with CWE Secunderabad area.
4. Since the case has already been investigated by CBI Hyderabad and action against 7 individuals has been suggested you are requested to advise further course of action in the matter.

(RS Narula)

SE

Commander Works Engineers (AF)

Encl: 16 Sheets.

Copy to:-

Chief Engineer
Hyderabad Zone
Secunderabad - 3
CWE Secunderabad - 3

for information and necessary action with a copy of CE SC Pune letter No.132501/Rep/E1B(S) dt 09 Mar 1992 together with its enclosures.

AN VIII 14
(142)

Government of Andhra Pradesh

From:
Sri Deepak Kumar Panwar, I.A.S.,
Commissioner of Employment and
Training, 3rd floor, 'D' Block,
BRKR Government Offices Complex,
Tembund Road, Hyderabad-29.

To
The Secretary,
Ministry of Defence,
Government of India,
New Delhi.

Letter No. N3/3874/91, dated 10-1-92.

Sir,

Sub:- Recruitment of Mazdoor at Military
Engineering Services, Air Force, Mudfort -
Regarding.

Ref:- Commander Works Engineer (AF) Mudfort,
Secunderabad - notification of vacancies of
Mazdoormates, Safaiwala & Watchman
vide 11075/658/B, dated 30-7-87.

W/S
mt. Dinesh before sent
inc. And EIC
new ptear sent
and furnisht
report.
b/s
28/1/92
2/9/92
1/1/92
ft T
It use for
in report for
CEST (N)
4/1
20
2/1/2
immediate action
2/1/2
2/1/2

The Lok Ayukta, Andhra Pradesh, Hyderabad forwarded a complaint with regard to appointments made by Commander Works Engineer, MES, Mudfort, Secunderabad. The Regional Employment Officer, Hyderabad enquired into the matter. From the Regional Employment Officer's report is observed that the Commander Works Engineer, MES, Mudfort, Secunderabad notified 60 vacancies of Mazdoormates, 5 vacancies of Safaiwala and 11 vacancies of Watchman to the District Employment Officer (Labour) Hyderabad vide letter No. 11075/658/313, dated 30-7-87. Against these notified vacancies candidates were sponsored by the District Employment Officer (Labour), Hyderabad in separate lists dated from 7-9-87 to 23-10-87. It was informed by the Superintending Engineer CEM (AF) that about 135 candidates were selected and appointment orders were issued and the candidates were allotted to the Air Force Academy (Dundigal) and Air Force Station at Mudfort. After discussing the issue, Sri A.R. Benerji the then Superintending Engineer, agreed to call the selected candidates and called the candidates on 9-5-88 and 12-5-88 for verification of genuineness of the selected candidates. On the above two dates only 52 have reported and out of them 21 candidates were selected and appointed by producing bogus identity cards/bogus certificates. With regard to calling the remaining selected candidates the Superintending Engineer, CEM informed that he would not call the next batch of selected candidates unless he receives permission from the Chief Engineer, Secunderabad. And on taking up the issue with the Chief Engineer, Project and Factories, Parade Grounds, Secunderabad the remaining selected candidates were called for verification on 20-5-88. Out of the total of 135 candidates selected 10 candidates did not report at all for verification of the genuineness of the identity cards/certificates etc. Out of those reported for verification, in respect of 63 cases it is observed that either father's name or other particulars did not tally with Employment Exchange records or they have produced identity cards bearing forged signatures of Employment Officers.

I request you to arrange to remove the persons who were found to be not genuine (list enclosed) and fill the vacancies by genuine persons through the Employment Exchange.

Yours faithfully

1) Addl. Affidavit to be
filed by way of O.A.

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

O.A. NO: 1354 OF 1997



objection
coupling

Addl. Affidavit
filed on the document
given by the Bench
[redacted]

17/6/98

Addl.
REPLY AFFIDAVIT / WRITTEN
STATEMENT

FILED ON BEHALF OF
RESPONDENT(S) NO:

FILED ON: 16/6/98

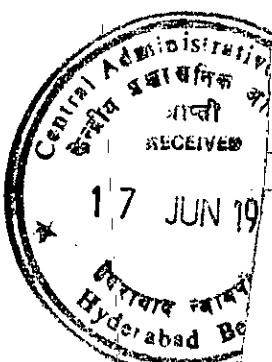
Meera abby
filed by

17/6/98

Mar 98

03:28

FILED BY:
V. RAJESWARA RAO
ADDL. C.G.S.C.
S.C. FOR RAILWAYS



(144)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

MA.1147/97 in OA.1354/97

Between:

Dated: 10.12.1997

1. The Chief Engineer, Hyderabad Zone
MES, Secunderabad.
2. The Commander Works Engineer,
Mudfort, Secunderabad.

Applicants/Respondents.

And

R. Appa Rao

Respondent/Applicant.

Counsel for the Applicants : Mr. V. Rajeswara Rao

Counsel for the Respondents : Mr. K. Venkateswara Rao

CORAM:

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

* * *

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Heard Mr. V. Rajeswara Rao for the applicants in the MA and
Mr. K. Venkateswara Rao for the respondents in the MA.

This MA is filed for time till 28.12.1998 for filing reply.
Time is extended upto 15.1.1999. No further extention will be given.
The OA may be listed on 19.1.1999 immediately below admission.

The MA is ordered accordingly.

Anil Kumar
Deputy Registrar

MA.1147/97 in DA.1354/97

Copy to:-

1. The Chief Engineer, Hyderabad Zone, MES, Secunderabad.
2. The Commander Works Engineer, Mudport, Secunderabad.
3. One copy to Mr. V. Rajeswara Rao, Addl.CGSC., CAT., Hyd.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
5. One duplicate.

err

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR
M (J)

Dated: 10/12/97

ORDER/JUDGMENT

M.A/R.A/C.A NO. 1147/97

in
O.A.NO. 1354/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

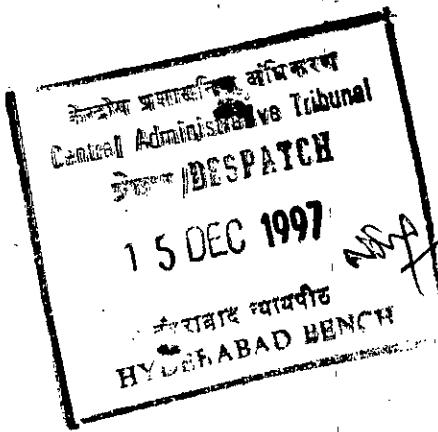
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



(147)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1354 of 1997.
- - - - -

Date of decision: 25th June, 1998.
--

Between:

R. Appa Rao. Applicant.

And

1. The Chief Engineer, Hyderabad Zone,
MES, Secunderabad.
2. The Commander, Works Engineer, Mudfort,
Secunderabad. Respondents.

Counsel for the applicant: Sri K.Venkateswara Rao.

Counsel for the respondents: Sri V. Rajeswara Rao.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

O R D E R.

(per Hon'ble Sri B. Jai Parameshwar, Member (J))

Heard Sri K.Venkateswara Rao, the learned counsel
for the applicant and Sri V.Rajeswara Rao, the learned counsel
for the respondents.

J

(A8)

The applicant herein was working as Mazdoor under CE, Golconda, Hyderabad. His number is MES - 144419.

He was served with a Memorandum of Charges in Pros., No.158/383/E&G dated 14.3.1995 (Page 20, Annexure IV to the O.A.) The charge levelled against the applicant reads as follows:

"That the said MES-144419 Sri R.Appa Rao, Mazdoor at the time of recruitment has produced bogus employment registration card. The details like date of birth, school and qualifications are not tallying with the documents held by Employment Exchange (Labour) Hyderabad.

Thus MES-144419 Sri R.Appa Rao, Mazdoor failed to maintain absolute integrity and acted in a manner of unbecoming of a Government servant and thereby violated the provisions under Rule 3(l)(iii) of CCS(Conduct)Rules 1964 at the time of appointment."

An Enquiry Officer of the rank of Lt.Col. was appointed. It appears that there were other 41 Mazdoors who were charged with similar misconduct.



The Enquiry Officer conducted an oral inquiry. During the course of the oral enquiry, certain mazdoors gave statements and refused to sign the statements given by them, certain mazdoors refused to give their statements and only two of the mazdoors gave their statements and signed them. The Enquiry Officer has given his general findings, that is to say, he has not discussed the case of the each individual. He has not stated in what manner, in this particular case, the applicant had committed the mis-conduct as well as in the case of other mazdoors. He has not stated what were the particulars that were furnished by the applicant at the time of his appointment were false ones. He has not stated what were the particulars that the applicant had earlier furnished to the Employment Officer when he registered his name with the Employment Exchange. He has not given specific finding that the identity card produced by the applicant was a bogus one.

He gave his report by making a general observation stating that "it is established that all the 42 individuals have obtained and produced false and forged school naming certificates at the time of recruitment in the Department." This observation of the Enquiry Officer, we feel, a generalised one and does not indicate any finding against ^{or} ~~as~~ to the misconduct of any particular individual Mazdoor.

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: 4 :

A copy of the report of the Enquiry Officer was furnished to the applicant. Thereafter the Disciplinary Authority by its Proceedings bearing No.158/159/EIC dated 30.6.1997 accepted the findings of the Enquiry Officer and imposed the punishment of dismissal from service on the applicant. The order of the Disciplinary Authority is at page 16 of the O.A.

On going through the order of the Disciplinary Authority we find that the Disciplinary Authority has mechanically accepted the report of the Enquiry Officer and passed the impugned order imposing the ~~extreme~~ penalty of dismissal of the applicant from service.

Against the Order dated 30.6.1997 the applicant approached this Tribunal by filing O.A.No.913/97 which was disposed of on 23.7.1997. That O.A., was disposed of on 23.7.1997 directing the applicant to submit an appeal to the appellate authority. The Tribunal further directed the Appellate Authority to adjudicate the case on the basis of the material submitted by the applicant. In pursuance of the above directions, the applicant submitted an appeal which was disposed of by the Appellate Authority vide Proceedings No. 10548/AF/26/592/EIC dated 30.9.1997 (Annexure A-2 page 17 of the O.A.)

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(150)

: 5 :

The applicant has filed this O.A., to call for the records relating to Order No.158/759/EIC dated 30.6.1997 passed by the Commander Works Engineer, Mudfort, Secunderabad and Order No.10548/AF/26/592EIC dated 30.9.1997 passed by the Chief Engineer Hyderabad Zone, MES Secunderabad and communicated to the applicant by the Garrison Engineer, MES, Golconda, vide his letter No.105/APPT/148/EIC dated 1.10.1997 and to quash the same and consequently declare that the applicant is entitled to continue in service from 1.7.1997 with all consequential benefits.

The respondents have filed their counter stating that the charges made against the applicant are that the applicant had produced bogus employment registration card at the time of recruitment and that the bogus employment registration card contained certain particulars regarding the date of birth of the applicant and the school where he had studied and the qualifications and those particulars were not tallying with the documents held by the Employment Exchange (Labour) Hyderabad. The respondents submit that these irregularities came to light when a complaint ^{was} made to the Hon'ble Lok Ayukta, Andhra Pradesh alleging illegal selection and on that basis the Commissioner of Employment and Training made preliminary inquiry. The Commissioner of Employment and Training took up the case with the Secretary, Ministry of Defence, Government of India and requested him to take

JR

disciplinary action against the applicant. Accordingly, on verification of the documents the Engineer in Chiefs Branch, Armed Headquarters, New Delhi ordered to initiate disciplinary action against the applicant. The respondents state that on that basis the applicant was served with Memorandum of Charges. They further submit that the Enquiry Officer conducted the enquiry for each individual separately and did not enforce Rule 14(18) of the CCS(CCA)Rules,1965. They submit that in case the charged employee was in need of any document, he could have requested the Enquiry Officer during the enquiry and that the Charged employee had not done so. They submit that the documents/particulars of date of birth/school of study and qualifications submitted by the Charged employee at the time of initial appointment were not tallying with the records maintained/available in the Employment Exchange. Thus they submit that there are no grounds to interfere with the impugned orders and the O.A., has to be dismissed.

The respondents also relied upon the letter dated 10.1.1992 of the Commissioner of Employment and Training, Hyderabad addressed to the Secretary, Ministry of Defence, Government of India, New Delhi (Annexure VIII Page 14 to the reply) to contend that they have made verification in respect of 68 cases in regard to father's name or other particulars which did not tally with the Employment Exchange records and that they have produced

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identity cards bearing forged signatures of the Employment Officer.

On going through the report of the Inquiry Officer and the impugned orders, we feel that the Inquiry Officer has not strictly followed the principles of natural justice while conducting the enquiry. As already observed above, the Inquiry Officer had given his general finding in respect of all the 42 Mazdoors who had appeared before him.

The Disciplinary Authority has mechanically accepted the findings of the Enquiry Officer which in our opinion is not a judicious one. At least, the Disciplinary Authority while passing the Order should have indicated in the order as to what documents, he found as questioned documents and as to why he had agreed with the findings of the Inquiry Officer.

The Appellate Order is dated 30.9.1997. It is Annexure II. The Appellate Order in our opinion is bereft of reasons. The appellate Authority has not considered the grounds raised by the applicant in his Memorandum of Appeal. Though the Appellate Authority attempts to comply with sub-rule(2) of Rule 27 of the C.C.S.(C.C.A.)Rules, it has not given a specific finding that the reasoning given by the Disciplinary Authority was correct and unassailable. In this connection

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: 8 :

Para 2 of Rule 27 of C.C.S.(C.C.A.)Rules is relevant.

It reads as under:

" 2. Sub-rule(2) of Rule 27 clearly lays down that the appellate authority shall consider --

- (a) whether the procedure laid down in the C.C.S.(CCA)Rules has been complied with and if not whether such non-compliance has resulted in the violation of any provisions of the Constitution of India or in the failure of justice;
- (b) whether the findings of the disciplinary authority are warranted by the evidence on record; and
- (c) whether the penalty is adequate, in-adequate or severe.

Thus the rule requires that even if the appellant has not brought out any new points in the appeal, it is obligatory on the part of the appellate authority to discuss how there has been no procedural flaw or denial of opportunity of defence and that the findings of the disciplinary authority are based on evidence and are just. This is rarely done and the result is obvious. It has also created a feeling (though may not be quite correct) that the decisions of the appellate authority are arbitrary and summary in nature. The appellate authorities should bear this in mind and issue the appellate orders in such a way that such unjust feelings or impressions are not created. This is possible only if the appellate orders discuss thoroughly the following points:-

- (i) the procedural aspects as well as the justness of the findings of the disciplinary authority with reference to the admissible evidences;
- (ii) a proper discussion of the points raised in the appeal; and

JR

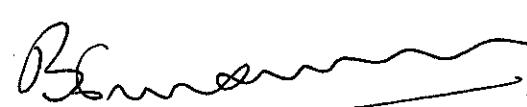
: 9 :

(iii) any objective assessment of the lapse on the part of the punished official with a view to coming to a decision that the charge(s) had been established and that the penalty is appropriate/adequate and does not require to be either toned down or enhanced."

In our opinion, the Appellate Authority has not passed a speaking order.

In this view of the matter, we feel it proper to set aside the order of the Appellate Authority d/30.9.1997 and the order of the Disciplinary Authority dated 30.6.1997 and direct the respondent authorities to conduct a de novo enquiry from the stage of issuance of the Memorandum of Charges dated 14.3.1995 and receipt of the written statement in defence/explanation of the delinquent employee.

This O.A., is disposed of with the above directions. There will be no order as to costs.


B.S.JAT PARAMESHWAR,
Member (J)

25.6.98


R.RANGARAJAN,
Member (A)

Date: 25th June, 1998.

Dictated in open court.


D.R.

105

Copy to:

1. The Chief Engineer, Hyderabad Zone,
MES, Secunderabad.
2. The Commander, Works Engineer,
Mudport, Secunderabad.
3. One copy to Mr.K.Venkateswara Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CA, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One copy to H.B.S.J.P., M (J), CAT, Hyderabad.
7. One duplicate copy.

YLKR

2/2/98
X
II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

DATED: 25/6/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
D.A.NO. 1354/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
प्रेषण / DESPATCH

- 1 JUL 1998

हैदराबाद न्यायपीट
HYDERABAD BENCH